BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 247 OF 2024

IN THE MATTER OF:

NEWS ITEM TITLED "AHMEDABAD SURAT LANDFILLS AMONG WORST THREE METHANE HOTSPOTS IN INDIA" APPEARING IN THE TIMES OF INDIA DATED 07.02.2024

REPLY ON BEHALF OF RESPONDENT NO. 10 I.E., STATE OF RAJASTHAN

PAPERBOOK

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ADVOCATE FOR RESPONDENT NO.10/ STATE OF RAJASTHAN

SHIV MANGAL SHARMA AND SAURABH RAJPAL

Filed on: 03.12.2025

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I N D E X

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Respondent No. 10

(Shiv Mangal Sharma/Saurabh Rajpal)
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Place: New Delhi
Date: 03.12.2025

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 247 OF 2024

IN THE MATTER OF:

NEWS ITEM TITLED "AHMEDABAD SURAT LANDFILLS AMONG WORST THREE METHANE HOTSPOTS IN INDIA" APPEARING IN THE TIMES OF INDIA DATED 07.02.2024

REPLY ON BEHALF OF RESPONDENT NO. 10 I.E., STATE OF RAJASTHAN

MOST RESPECTFULLY SHOWETH:

1. The present Reply is being filed on behalf of Respondent No.10, i.e., State of Rajasthan ("**answering Respondent**"), in compliance of Order dated 10.09.2025 and Order dated 05.07.2024 passed by this Hon'ble Tribunal in the present Original Application No. 247/2024 ("**subject OA**"). It is submitted that this Reply is also being placed on record in terms of subsequent liberties granted by this Hon'ble Tribunal to the Respondents to file their respective responses.

2. Notably, the present OA has been instituted by this Hon'ble Tribunal taking *suo moto* cognizance of the news item titled "*Ahmedabad Surat landfills among worst three methane hotspots in India*" published in'Times of India' newspaper dated 07.02.2024, which highlighted the existence of high-level methane emission hotspots from municipal solid waste landfills and oil and gas facilities in four States, including Rajasthan, as identified by the Indian Institute of Remote Sensing ("**IIRS**"), Indian Space Research

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Organization("**ISRO**"). Owing the aforesaid, this Hon'ble Tribunal was pleased to constitute the Joint Committee vide its order dated 19.03.2024 in the subject OA, *inter alia*, directing it to assess ambient air quality and methane mitigation measures at the identified sites.

3. The principal issues arising from the subject OA and the directions of this Hon'ble Tribunal may be summarised as under:

   a) Compliance status of Solid Waste Management Rules, 2016 ("SWM Rules") at the methane hotspot municipal dumpsites at Chirawa (Jhunjhunu) and Taranagar (Churu), including authorization, leachate management, bio-mining, fire-control and development of sanitary landfills.
   b) Assessment of methane emissions and mitigation measures relating to oil and gas facilities in the Barmer/Balotra region, and enforcement action under the Environment (Protection) Act, 1986 ("EP Act") and SWM Rules;
   c) Ambient air quality monitoring, including methane measurement, and steps taken by the answering Respondent to ensure continuous monitorin.
   d) Enforcement of SWM Rules, Water (Prevention and Control of Pollution) Act, 1974 ("**Water Act**") and Air (Prevention and Control of Pollution) Act, 1981 ("**Air Act**") through issuance of show cause notices, environmental compensation and prosecution of defaulting Urban Local Bodies ("ULBs").

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4. At the outset it is stated that the State of Rajasthan has been taking continuous and proactive measures to prevent, control and deter environmental violations relating to improper management of municipal solid waste and resultant methane emissions. Several directions have been issued to ULBs and concerned departments, ambient air quality monitoring has been undertaken, and statutory action-including show cause notices, environmental compensation and prosecutions been initiated wherever required.

I. PREVENTIVE MEASURES ADOPTED BY STATE OF RAJASTHAN:

5. It is submitted that in a view to prevent and reduce methane emissions from identified hotspots, has taken a series of preventive, regulatory and administrative measures. At the district level, Regional Office, Jhunjhunu of the answering Respondent has issued detailed directions to the Executive Officers of Nagar Palika, Taranagar and Nagar Palika, Chirawa under the SWM Rules, Water Act and Air Act, mandating compliance with segregation, collection, processing, bio mining of legacy waste and development of sanitary landfill facilities.

6. It is stated that the Regional Office, Jhunjhunu of the Rajasthan State Pollution Control Board issued a Letterdated 23.05.2024to the ULBs of Taranagar and Chirawa calling upon them to submit the action taken till date in compliance with SWM Rules, 2016 at the respective dumpsites identified as methane hotspots by IIRS/ISRO. It was specifically

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indicated that the Joint Committee constituted by this Hon'ble Tribunal is assessing compliance with SWM Rules, 2016, including authorization from the answering Respondent for development of landfill sites and related facilities. A true copy of Letter dated 23.05.2024 is annexed herewith and marked as **Annexure A1.**

7. It is submitted thatin pursuant to the letter dated 23.05.2024 ,ULB of Taranagarhas submitted a response vide letter dated 28.05.2024 explaining the steps taken by the respective body in several issues like legacy waste, processing plog, FSTPs, Door to Door compliance , sewerage and etc. A true copy of letter dated 28.05.2024 issued by ULB Taranagar is annexed hereto and marked as **Annexure A2.**Further, the ULBChirawa has also submitted a Compliance Report on Solid Waste Management, dated 28.05.2024, in pursuance of the communication dated 23.05.2024.A true copy of letter dated 28.05.2024 issued by ULB Chirawa is annexed hereto and marked as **Annexure A3.**

8. Further, by a letter dated 30.05.2024 issued to the Director, Department of Local Bodies, Jaipur, the Regional Office, Jhunjhunu of the answering Respondent requested the Department of Local Bodies to direct the concerned ULBs to ensure full compliance with SWM Rules, 2016 and to apply for Environmental Clearance, wherever applicable, for the development of landfill sites and associated infrastructure. The said letter specifically refers to the ISRO survey, the news item basis which the subject OA has been registered suo moto by this Hon'ble Tribunal, and this Hon'ble Tribunal's

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order dated 19.03.2024. A true copy of the Letter dated 30.05.2024 is annexed herewith and marked as **Annexure A4**.

9. In furtherance of the above, Rajasthan State Pollution Control Board has undertaken detailed inspections of the MSW dumpsites at Chirawa (Jhunjhunu) and Taranagar (Churu) on 25.06.2024 to assess, *inter alia*, the status of legacy waste, height and volume of waste, status of bio mining, fire incidents, leachate management, ambient air monitoring and methane measurement.

10. The district assessment reveals that at Chirawa dumpsite approximately 68,951 MT (81,118 cum) of legacy waste is present, bio mining was commenced in May 2024 and was proposed to be completed by July 2025. A true copy of Action Taken Report Of Regional Office Jhunjhunu is annexed hereto and marked as **Annexure A5.**

11. Based on the inspection findings, Show Cause Notices were issued to the Executive Officers of Nagar Palika, Chirawa and Nagar Palika, Taranagar vide letters dated 02.07.2024, invoking Section 48 of the Water Act, Sections 37 and 41 of the Air Act and Section 5 of the Environment (Protection) Act, 1986, on account of absence of methane gas detectors, lack of ambient air quality monitoring, lack of sanitary landfill development and other non compliances of SWM Rules, 2016. The notices, *inter alia*, direct the ULBs to rectify the non compliances and submit compliance reports within 15 days, failing which legal proceedings would be initiated.

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True copies of the Show-cause Notice are annexed herewith and marked as **Annexure A6.**

12. It is submitted that pursuant to the Show Cause notice dated 02.07.2024, ULB Taranagar submitted a reply vide letter dated 22.07.2024 and ULB Chirawa submitted a response vide letter dated 31.07.2024. A true copy of reply dated 22.07.2024 and 31.07.2024 submitted by ULB is annexed hereto and marked as **Annexure A7.**

13. As a further preventive and planning measure, vide letters dated 08.01.2025, the Regional Office, Jhunjhunu of the answering Respondent has directed the Executive Officers of Nagar Palika, Chirawa and Nagar Palika, Taranagar to submit comprehensive Present Status Reports covering both the non compliances pointed out by the answering Respondent and those noted in the Joint Committee Report, along with detailed corrective actions taken, supporting evidence and updated compliance plans with timelines. Copies of Letters dated 08.01.2025 are annexed herewith and marked as **Annexure A8.**

14. It is further stated that,subsequent to these communications, a reminder letter dated 27.11.2025 was also issued to the concerned ULBs, directing them to file the present status report without further delay.Copies of Letters dated 27.11.2025 are annexed herewith and marked as **Annexure A9.**

15. It is stated that in the Barmer/Balotra region in the State of Rajasthan, the preventive framework has been reinforced through repeated directions under SWM Rules, 2016, Water

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Act, Air Act and the Environment (Protection) Act, 1986, requiring the Municipal Council, Barmer to apply for consent/authorization and to ensure proper management of municipal solid waste at the MSW disposal site, including ambient air monitoring and mitigation of emissions.

II. ACTION TAKEN REPORTS

16. It is stated that the methane hotspot areas within the State of Rajasthan, as identified in the Joint Committee assessment process, largelypertain to (i) MSW dumpsites at Chirawa (Jhunjhunu) and Taranagar (Churu), and (ii) oil and gas facilities and associated waste management infrastructure in Barmer/Balotra region. The answering Respondentand the concerned ULBs have adopted a deterrent enforcement approach using show cause notices, environmental compensation and criminal prosecution. The details are as under:

District/Area	Year	Inspections/Raids conducted	Show Cause Notices/Directions Issued	Environmental Compensation (Rs. in Lakhs)	Prosecutions Instituted
Jhunjhunu (Chirawa MSW site)	2024-25	1 targeted inspection(25.06.2024)	1 SCN under Water Act/Air Act/EP Act dated 02.07.2024	– (compensation under consideration based on compliance)	To be initiated in case of continued non-compliance
Churu (Taranagar MSW site)	2024-25	1 targeted inspection (25.06.2024)	1 SCN under Water Act/Air Act/EP Act dated 02.07.2024	– (compensation under consideration	To be initiated in case of continued non-compliance

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				based on compliance)	
Barmer (Municipal Council, Barmer MSW site)	2021-22	Multiple inspections by the answering Respondent	Multiple direction issued, including, letters dated 19.09.2023, 01.02.2024 and 27.03.2024	13.51 (EC of Rs. 13,50,800 recovered on 18.02.2022)	1 prosecution filed on 24.09.2021 before Chief Judicial Magistrate, Barmer***(detailed in Para 14 below)***

17. As regards Barmer, the Action Taken Report prepared by the Regional Office, Balotra of the answering Respondent records that, pursuant to persistent non compliance of statutory provisions by the Municipal Council, Barmer, the answering Respondent imposed Environmental Compensation amounting to Rs. 13,50,800/ on 18.02.2022 and recovered the same. It further records that prosecution has been instituted against the Commissioner, Municipal Council, Barmer under Section 15 read with Section 19 of the Environment (Protection) Act, 1986 and under the SWM Rules, 2016, by filing a complaint in the Court of Chief Judicial Magistrate, Barmer on 24.09.2021.

18. Additionally, the district Action Taken Reports demonstrate that the answering Respondent has deployed its officers to conduct ambient air monitoring and has mandated regular monitoring of methane at source, with quarterly reporting to the answering Respondent,thereby creating a

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compliance cum deterrence mechanism for continuous monitoring.

19. In the oil and gas context in Jaisalmer, the Report of the district reflects that natural gas containing approximately 85% methane is being transported through closed conduit pipeline to a gas based thermal power plant, with appropriate safety measures, thereby minimizing fugitive methane emissions. This demonstrates the State's endeavour to ensure that industrial methane sources in the State are managed through closed systems with regulatory oversight. True copies of the Reports of the Districts Jaisalmer, and Balotra are annexed herewith and marked as **Annexure A10.**

20. With a view to move towards long term and sustainable mitigation of methane emissions, the answering Respondent is focusing on complete remediation of legacy waste, development of engineered landfills, strengthening of monitoring systems and closer inter departmental coordination.

21. In parallel, the show cause notices and follow up letters mandate the provision of sanitary landfills and gas collection systems at the concerned dumpsites as part of a long term solution. The notice to Nagar Palika, Taranagar clearly records the absence of a sanitary landfill site and directs the ULB to propose and develop such facility for further disposal of fresh municipal solid waste, along with leachate collection and treatment provisions.

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22. It is further stated that the letters annexed herein above as Annexure A8 go beyond immediate compliance and require the ULBs to submit a comprehensive Present Status Report and compliance action plan, including details of corrective actions taken, supporting evidence and updated timelines, thereby institutionalizing a structured compliance trajectory rather than *ad hoc* responses.

23. At the State level, the answering Respondent has, in its notices and directions, integrated this Hon'ble Tribunal's directions passed in the OA No. 606/2018 (relating to municipal solid waste management) into its enforcement practice, expressly directing local bodies to adhere to CPCB's guidelines on legacy waste disposal and to establish material recovery facilities, thereby aligning local action with the national regulatory framework.

24. In view of the measures taken detailed hereinabove, it is most respectfully submitted that the answering Respondent and its officials have been duly discharging their duties and are treating the issue of methane emissions from landfills and related facilities with due seriousness, aligning their actions with the directions of this Hon'ble Tribunal, CPCB guidelines and the applicable statutory framework.

25. The Respondent No. 10 most humbly reserves its rights to file an additional Affidavit/Report or further district wise action taken reports, as and when directed by this Hon'ble Tribunal

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or as may be warranted by subsequent developments in the matter.

26. The above quoted information has been provided by the answering Respondent *bona fide* on the basis of records, without prejudice to its rights and contentions in law and on facts.

Respondent No. 10

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राजस्थान भूजल नियंत्रण मंडल, झुंझुनूं

(Shiv Mangal Sharma / Saurabh Rajpal)
Additional Advocate General, Govt of Rajasthan
Advocates for the Respondent No. 10
D-291,2nd& 3rd Floor, Defence Colony, New Delhi-110024

Place: New Delhi
Date: 03 . 12 .2025

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. NO. 247 OF 2024

IN THE MATTER OF:

NEWS ITEM TITLED "AHEMDABAD SURAT LANDFILLS AMONG WORST THREE METHANE HOTSPOTS IN INDIA" APPEARING IN THE TIMES OF INDIA DATED 07.02.2024

AFFIDAVIT

I, Sudheer Yadav aged about 42 years, S/o Sh. J.R. Yadav working as Regional Officer, Rajasthan Pollution Control Board, Jhunjhunu-333001, do hereby and solemnly affirm and state herein under:

1. That I am the Office In-Charge (Respondent No.10) in the accompanying Reply and am well conversant with the facts and circumstances of the case and thus competent to swear this affidavit.

2. That I have read the accompanying Reply have been drafted under my instructions, which I have read and understood. I further state that the averments made therein are true and correct to my knowledge

3. That the Annexures filed along with the Reply are true copies of their respective originals.

DEPONENT

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VERIFICATION

Verified at _____ on this the 08th day of September, 2025. I, the abovenamed deponent, do hereby verify that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed therefrom.

Sworn & Signed before me

NOTARY PUBLIC
JHUNJHUNU (RAJ.)

NOTARY
B.L. DHAKA
Advocate
JJN (Raj.)
LC No-635
Exp.Date-28.08.2028
GOVT.OF RAJASTHAN

ATTESTED
8.9.25
NOTARY PUBLIC
B.L. DHAKA
JHUNJHUNU (RAJ.)

DEPONENT
सुधीर यादव
क्षेत्रीय अधिकारी
राजस्थान प्रदूषण नियंत्रण मंडल, झुंझुनूं

ANNEXURE A1

क्षेत्रीय कार्यालय
REGIONAL OFFICE
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, झुंझुनूं
RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU
Email:-rorpcb.jjn@gmail.com
www.environment.rajasthan.gov.in
Ph.- 01592-295461

LiFE Lifestyle for Environment

क्रमांकः रा.प्र.नि.म./क्षे.का./झुन्झुनूं/~~[illegible]~~ 45/811-818 दिनांक 23/05/2024

1. अधिशाषी अधिकारी,
   नगरपालिका,
   तारानगर, जिला – चुरू।
2. अधिशाषी अधिकारी,
   नगरपालिका,
   चिड़ावा, जिला – झुन्झुनूं।

विषयः– माननीय राष्ट्रीय हरित प्राधिकरण के आदेश दिनांक 19.03.2024, ओ.एं. संख्या 247/2024 (मुख्य पीठ), सुओ मोटो के क्रम में।
सन्दर्भः– मुख्यालय का पत्र दिनांक 23.05.2024 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि, माननीय राष्ट्रीय हरित प्राधिकरण द्वारा दिनांक 19.03.2024 के आदेश के क्रम में एक संयुक्त जांच दल का गठन किया है। यह जांच दल तारानगर एवं चिड़ावा में स्थित लैंडफिल साईटस से निकलने वाली जहरीली मीथेन गैस की वस्तु स्थिति एवं इससे सम्बधित अन्य तथ्यों यथा सम्बन्धित नगरपालिका द्वारा उक्त साईट की राज्य मण्डल से प्राधिकार सम्मति, लैंडफिल साईट पर जमा अपशिष्ट पदार्थ की मात्रा एवं ठोस अपशिष्ट प्रबन्धन नियम, 2016 की अनुपालना में किये गये कार्यो की सूचना इत्यादि शामिल है, की जांच करेगा।

उक्त जांच दल को अपनी रिपोर्ट आदेश दिनांक से 2 माह के भीतर प्रस्तुत करनी है। अतः उपरोक्त तथ्यों ध्यान में रखते हुये आपसे अनुरोध है कि, आप तारानगर, जिला – चुरू एवं चिड़ावा, जिला – झुन्झुनूं में ठोस अपशिष्ट प्रबन्धन नियम, 2016 के अन्तर्गत आप द्वारा आज दिनांक तक किये गये कार्यो की पालना रिपोर्ट दिनांक 28.05.2024 को सायं 04:00 बजे इस कार्यालय में लेकर उपस्थित होना सुनिश्चित करे।

पालनार्थ प्रेषित है।

भवदीय

(दीपक धनेटवाल)
क्षेत्रीय अधिकारी

प्रतिलिपि सूचनार्थ प्रेषित हैः–

1. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर।
2. जिला कलक्टर, झुन्झुनूं/चुरू।
3. सुश्री सुनिती पराशर, वैज्ञानिक– C केन्द्रीय प्रदूषण नियंत्रण मण्डल, दिल्ली।
4. सुश्री मीनल पूनियां/श्री सौरभ कुमार, कनिष्ठ पर्यावरण अभियंता को उक्त प्रकरण में इस कार्यालय स्तर पर समस्त सूचना संकलन एवं रिपोर्ट बनाने हेतु नोडल अधिकारी नियुक्त किया जाता है।

क्षेत्रीय अधिकारी

कार्यालय नगरपालिका मण्डल तारानगर (चूरू) राज.

Office Telephone No. 01561-240245, E-mail- eotrn2009@gmail.com

क्रमांक / न.पा.ता. / 2024–25 / 553 दिनांक :– 28.05.2024

श्रीमान् क्षेत्रीय अधिकारी महोदय,
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
झून्झूनू।

विषय :– माननीय राष्ट्रीय हरित प्राधिकरण के आदेश दिनांक 19.03.2024, ओ.ए. संख्या 247 / 2024 (मुख्य पीठ), सुओ मोटो के क्रम में।

प्रसंग :– श्रीमान्जी के पत्रांक 811 दिनांक 23.05.2024 के क्रम में।

महोदय,

उपरोक्त प्रासांगिक विषयान्तर्गत निवेदन है, कि आप द्वारा चाही गई वांछित सूचना बिन्दूवार निम्न प्रकार तैयार कर श्रीमान्जी की सेवामें सादर् प्रेषित है :–

1. लिगेसी वेस्ट :– एमकेजी कम्प्यूटरर्स कम्पनी द्वारा जनवरी 2024 में लिगेसी वेस्ट का सर्वे किया गया जिसमें लिगेसी वेस्ट की मात्रा 12045.023 क्यूबिक मीटर प्राप्त हुई है जिसका निस्तारण कार्य जून 2024 तक कम्पनी द्वारा किये जाने की अभिशंषा की गई है।

2. प्रोसेसिग प्लाट :– एमआरएफ : एमआरएफ की क्षमता 8.00 टन प्रति दिन है। प्लांट पर कुल 3 मशीने उपस्थित है 1. श्रेडिग मशीन, 2. बॉलिंग मशीन, 3. फटका मशीन।
जिसका संचालन हेतु डेमो एनसोल कम्पनी द्वारा किया जा चुका है तथा पालिका स्वय के स्तर पर रेंगपीकरर्स के माध्यम से सेग्रीगेशन का कार्य किया जा रहा है तथा उक्त मशीनो के संचालन हेतु निविदा प्रक्रिया लोकसभा आम चुनाव की आदर्श आचार संहिता प्रभावी होने के कारण संचालन नहीं हो सका जिसे अगले माह तक निविदा प्रक्रिया पूर्ण करते हुवे कार्य शुरू करवा दिया जायेगा।

3. एफएसटीपी :– एफएसटीपी की क्षमता 25 केएलडी है एफएसटीपी के निर्माण कार्य एमवीआर कम्पनी द्वारा किया जा रहा है जो प्रक्रियाधीन है जिसे शीघ्र ही पूर्ण करवाकर कार्य शुरू कर दिया जायेगा।

4. डोर–टू–डोर : राज वेस्ट कम्पनी द्वारा पालिका क्षेत्र के समस्त वार्डो में नियमित डोर – टू–डोर के माध्यम से कचरा संग्रहण किया जा रहा है।

5. सीवरेज : पालिका द्वारा सीवरेज के लिए डीपीआर तैयार कर निदेशालय को स्वीकृति हेतु भिजवाई हुई है स्वीकृति पश्चात् शीघ्र ही कार्य शुरू करवा दिया जायेगा।

6. कचरा संग्रहण भूमि – पालिका की कचरा संग्रहण भूमि शहर से 3 किलोमीटर दूर अलायला रोड़ पर 10 बीघा (25292.8 वर्गमीटर) है।

(अजय प्रताप सिंह)
अधिशाषी अधिकारी
नगरपालिका तारानगर

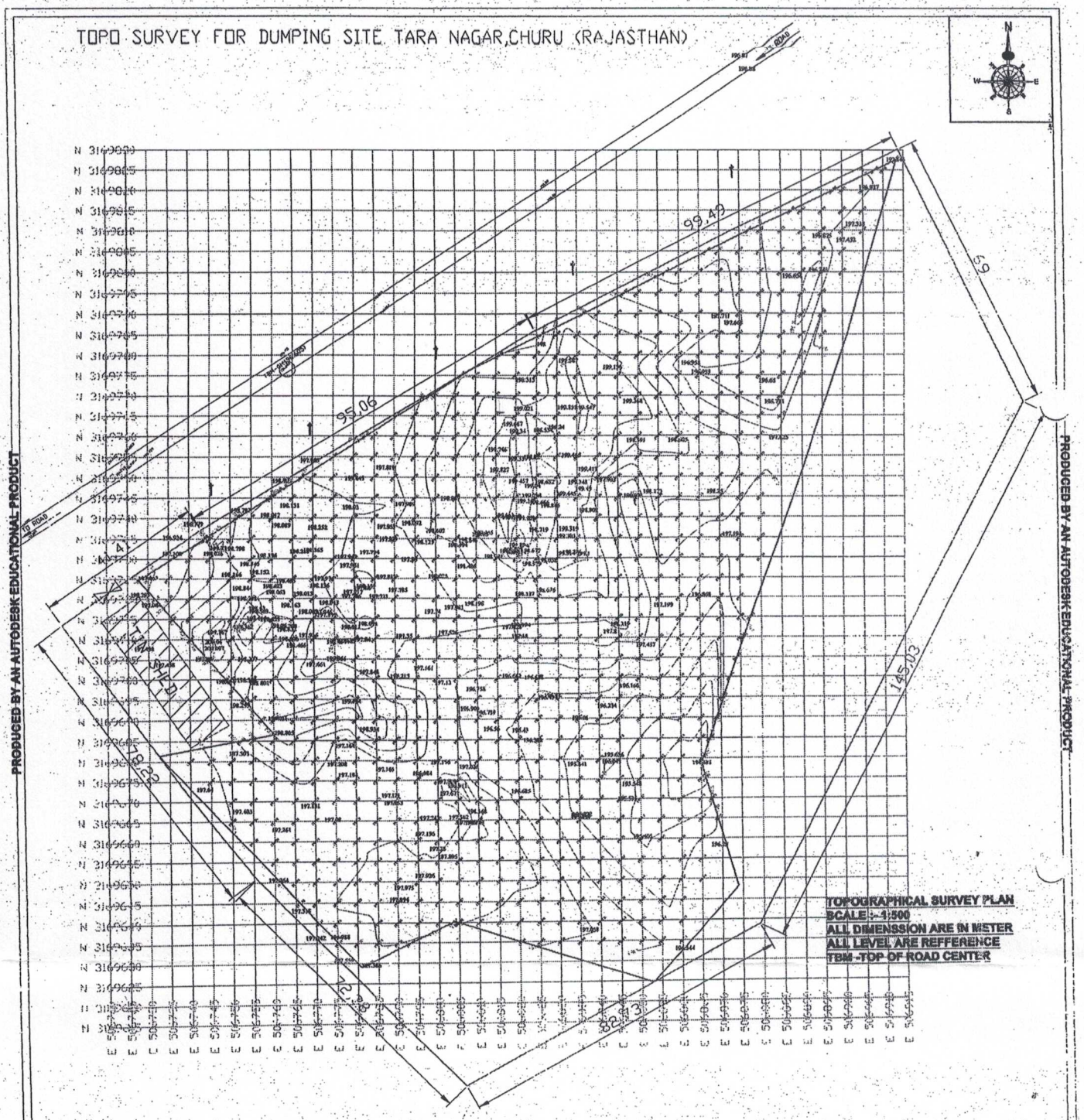
Signature valid

RajKaj Ref
7552738

Digitally signed by Ajay Partap Singh
Designation : Executive Officer
Date: 2024.05.28 12:14:14 IST
Reason: Approved

Latter 2024

TOPO SURVEY FOR DUMPING SITE TARA NAGAR,CHURU (RAJASTHAN)



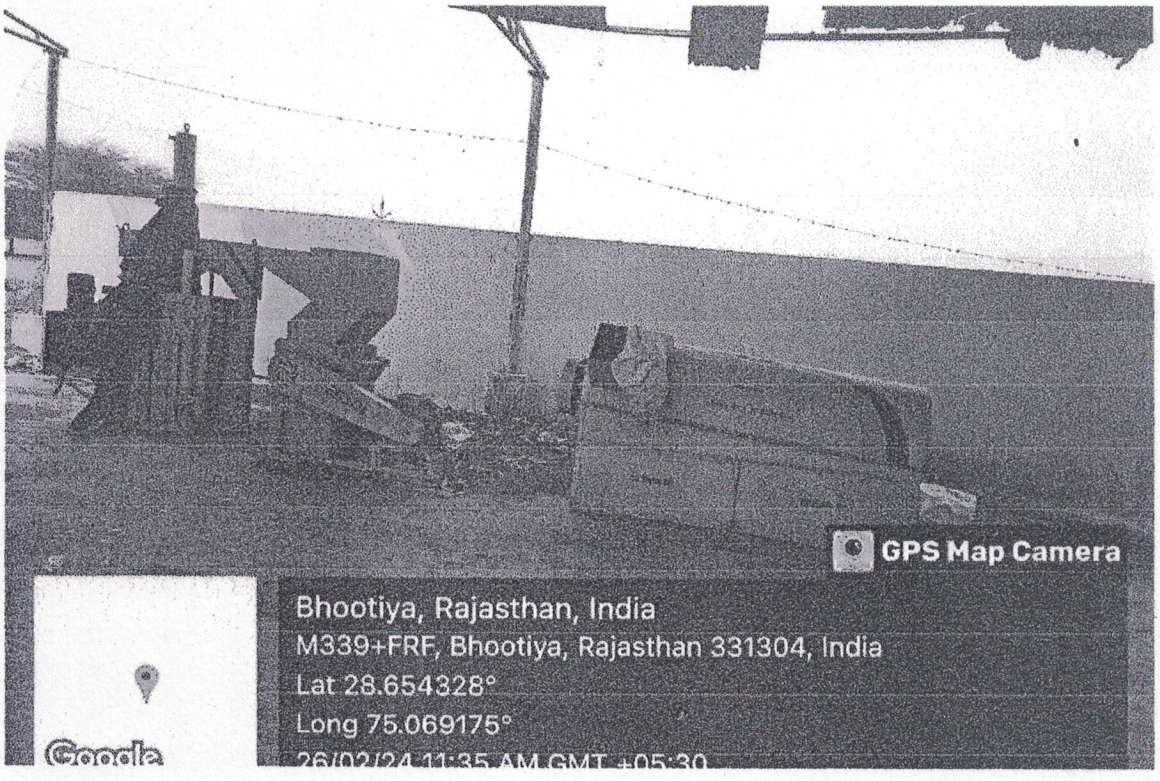
Legacy waste Dumping Site, TARA NAGAR,CHURU (RAJASTHAN)	CONTRACTOR - M/s Computers Private Limited AGRA (UP)	DATE- DIS HTR CONTOUR- 0.5 MTR TOTAL- AREA 19718.628 SQMTR 4.8 ACRE	LEGEND: BUILDING, ROAD, TREE, CHAK BOUNDRY, LIMIT POLL	LEGEND: GAS PIPE LINE, LIMIT, JUNCTION BOX, AREA BOUNDRY	NORTH	SCALE-1:5 DATE-05-01-2024 CUR. BY.- P.S DRAWN BY.-P.S CAD FILE- PLOT -SURVE1	SURVEY BY:- M/S PSE SERVICES RZ 210 MANGOLPUR KHURD LANDMARK UNION BANK NEW DELHI - 110085 CONTACT NO.-919044366734 +919091917173
CLINT-NAME----- DLB Jaipur							PSE SERVICES

Taranagar Volume Report

Sl. No.	Section From	Previous Section	Difference	Cutting Volume				Filling Volume			
				Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters	Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters
1	3169630.000	-	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
2	3169635.000	3169630.000	5.000	4.062	0.000	2.031	10.155	14.744	0.000	7.372	0.000
3	3169640.000	3169635.000	5.000	16.139	4.062	10.101	50.503	15.228	14.744	14.986	0.000
4	3169645.000	3169640.000	5.000	27.851	16.139	21.995	109.975	21.226	15.228	18.227	0.000
5	3169650.000	3169645.000	5.000	29.396	27.851	28.624	143.118	32.625	21.226	26.926	0.000
6	3169655.000	3169650.000	5.000	26.485	29.396	27.941	139.703	39.251	32.625	35.938	0.000
7	3169660.000	3169655.000	5.000	19.679	26.485	23.082	115.410	46.939	39.251	43.095	0.000
8	3169665.000	3169660.000	5.000	12.641	19.679	16.160	80.800	62.800	46.939	54.870	0.000
9	3169670.000	3169665.000	5.000	12.111	12.641	12.376	61.880	70.885	62.800	66.843	0.000
10	3169675.000	3169670.000	5.000	13.516	12.111	12.814	64.068	72.741	70.885	71.813	0.000
11	3169680.000	3169675.000	5.000	21.089	13.516	17.303	86.513	77.816	72.741	75.279	0.000
12	3169685.000	3169680.000	5.000	40.915	21.089	31.002	155.010	77.001	77.816	77.409	0.000
13	3169690.000	3169685.000	5.000	57.175	40.915	49.045	245.225	69.010	77.001	73.006	0.000
14	3169695.000	3169690.000	5.000	60.930	57.175	59.053	295.263	57.186	69.010	63.098	0.000
15	3169700.000	3169695.000	5.000	46.212	60.930	53.571	267.855	39.808	57.186	48.497	0.000
16	3169705.000	3169700.000	5.000	52.368	46.212	49.290	246.450	17.521	39.808	28.665	0.000
17	3169710.000	3169705.000	5.000	78.491	52.368	65.430	327.148	11.906	17.521	14.714	0.000
18	3169715.000	3169710.000	5.000	106.957	78.491	92.724	463.620	8.800	11.906	10.353	0.000
19	3169720.000	3169715.000	5.000	117.180	106.957	112.069	560.343	5.305	8.800	7.053	0.000
20	3169725.000	3169720.000	5.000	128.963	117.180	123.072	615.358	2.468	5.305	3.887	0.000
21	3169730.000	3169725.000	5.000	140.645	128.963	134.804	674.020	0.362	2.468	1.415	0.000
22	3169735.000	3169730.000	5.000	149.945	140.645	145.295	726.475	0.000	0.362	0.181	0.000
23	3169740.000	3169735.000	5.000	140.904	149.945	145.425	727.123	0.100	0.000	0.050	0.000
24	3169745.000	3169740.000	5.000	143.627	140.904	142.266	711.328	0.000	0.100	0.050	0.000
25	3169750.000	3169745.000	5.000	147.329	143.627	145.478	727.390	0.000	0.000	0.000	0.000
26	3169755.000	3169750.000	5.000	154.935	147.329	151.132	755.660	0.000	0.000	0.000	0.000
27	3169760.000	3169755.000	5.000	145.938	154.935	150.437	752.183	0.000	0.000	0.000	0.000
28	3169765.000	3169760.000	5.000	134.440	145.938	140.189	700.945	0.000	0.000	0.000	0.000

Taranagar Volume Report

Sl. No.	Section From	Previous Section	Difference	Cutting Volume				Filling Volume			
				Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters	Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters
29	3169770.000	3169765.000	5.000	112.657	134.440	123.549	617.743	3.538	0.000	1.769	0.000
30	3169775.000	3169770.000	5.000	86.244	112.657	99.451	497.253	7.529	3.538	5.534	0.000
31	3169780.000	3169775.000	5.000	64.945	86.244	75.595	377.973	4.210	7.529	5.870	0.000
32	3169785.000	3169780.000	5.000	56.450	64.945	60.698	303.488	4.744	4.210	4.477	0.000
33	3169790.000	3169785.000	5.000	34.542	56.450	45.496	227.480	5.170	4.744	4.957	0.000
34	3169795.000	3169790.000	5.000	14.632	34.542	24.587	122.935	5.404	5.170	5.287	0.000
35	3169800.000	3169795.000	5.000	6.330	14.632	10.481	52.405	7.271	5.404	6.338	0.000
36	3169805.000	3169800.000	5.000	2.672	6.330	4.501	22.505	6.328	7.271	6.800	0.000
37	3169810.000	3169805.000	5.000	0.528	2.672	1.600	8.000	5.885	6.328	6.107	0.000
38	3169815.000	3169810.000	5.000	0.080	0.528	0.304	1.520	4.199	5.885	5.042	0.000
39	3169820.000	3169815.000	5.000	0.000	0.080	0.040	0.200	1.800	4.199	3.000	0.000
40	3169825.000	3169820.000	5.000	0.000	0.000	0.000	0.000	0.160	1.800	0.980	0.000
41	3169827.568	3169825.000	2.568	0.000	0.000	0.000	0.000	0.000	0.160	0.080	0.000
				Total		TOTAL	12045.023 CUM				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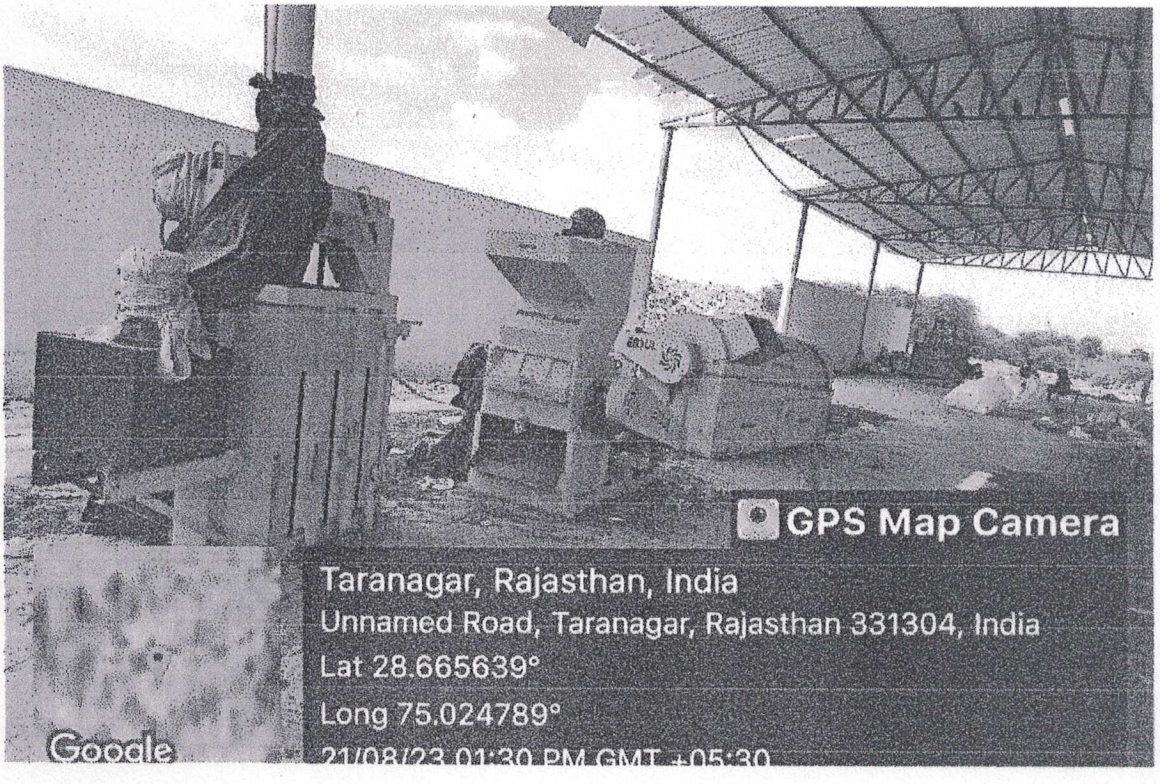
M339+FRF, Bhootiya, Rajasthan 331304, India
Lat 28.654328°
Long 75.069175°
26/02/24 11:35 AM GMT +05:30
Google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Google


GPS Map Camera
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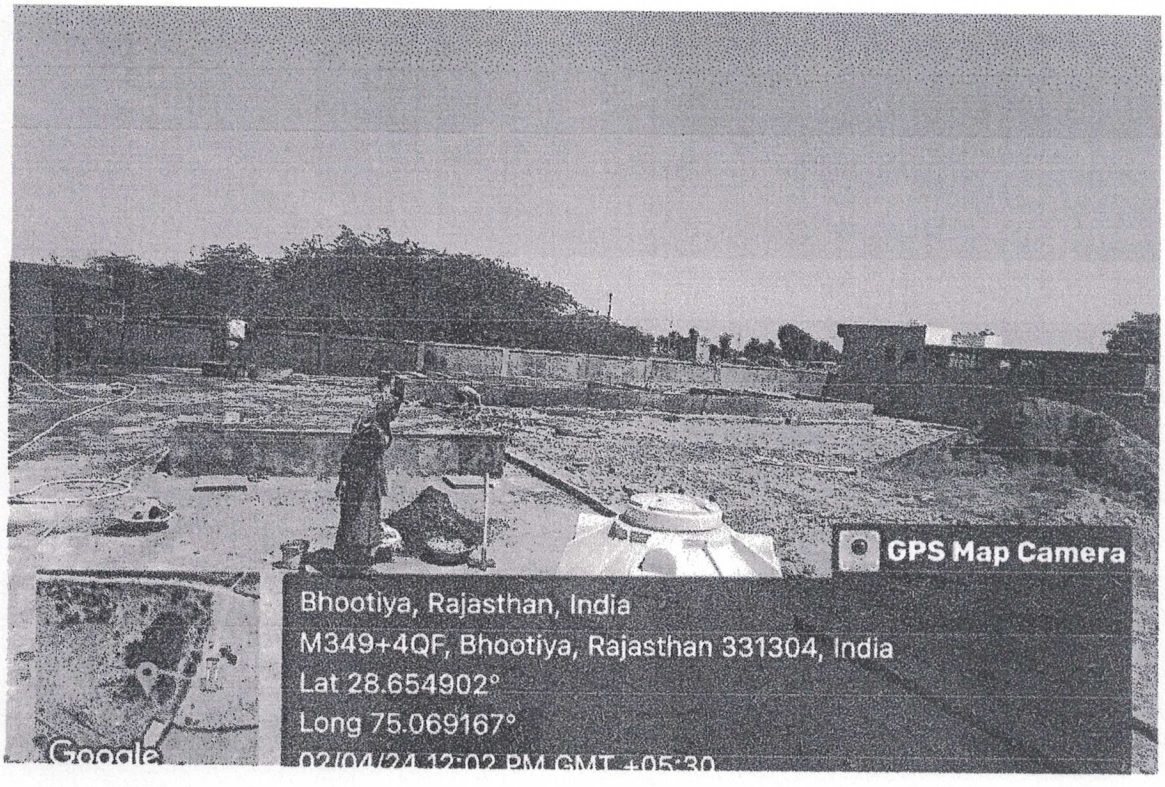
15/03/24 12:17 PM GMT +05:30
Google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Long 75.069167°
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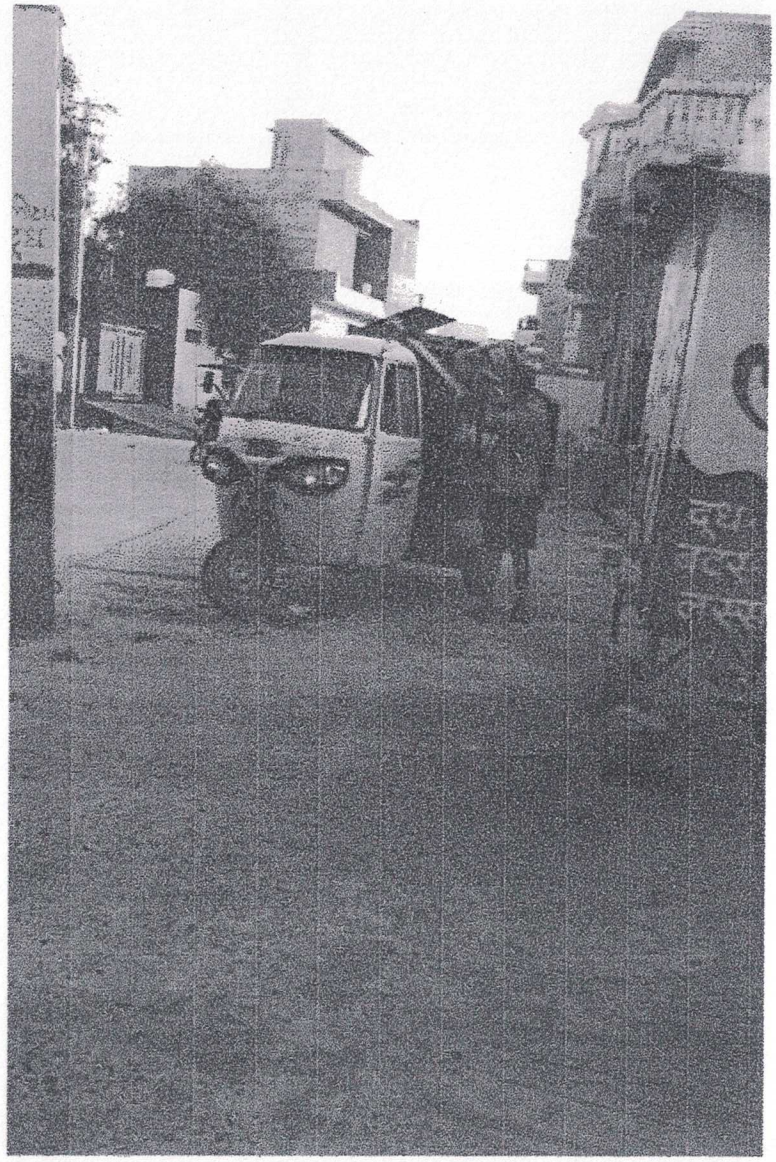
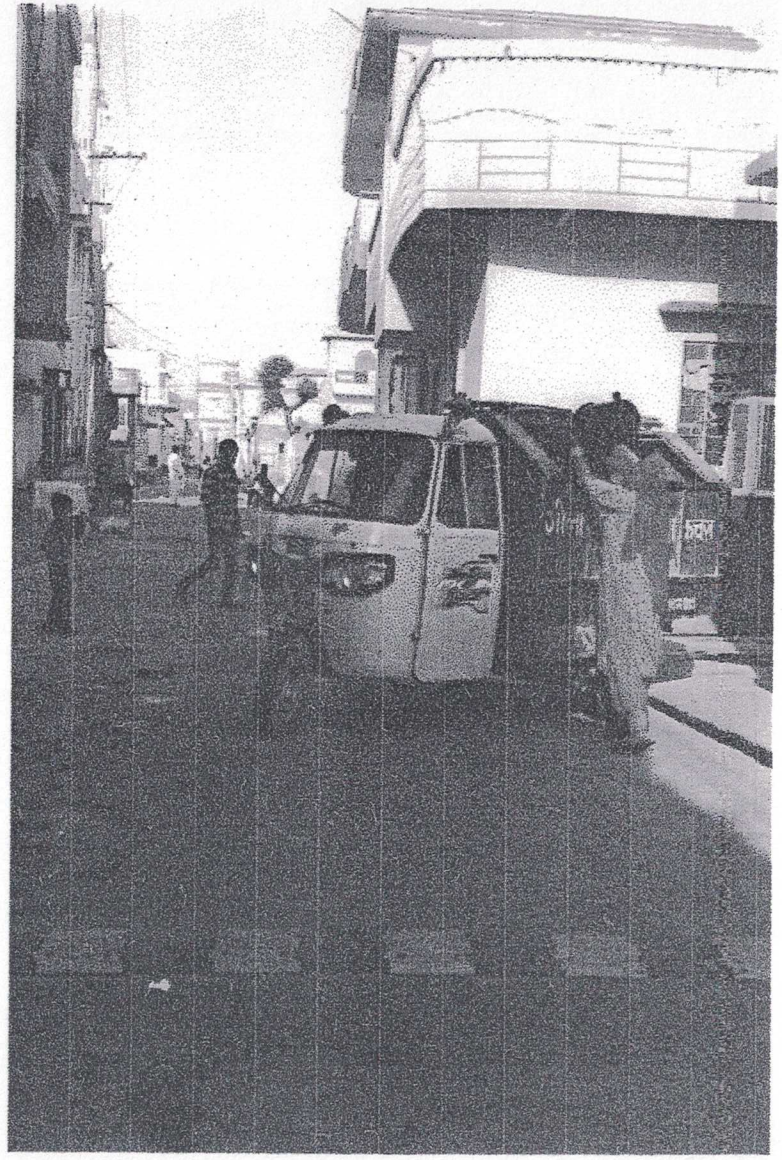
Google





ANNEXURE A3

कार्यालय नगर पालिका मण्डल चिड़ावा (झुंझुनू)

Ph. 01596-220430, 220040 Email- nagarpalika.chirawa@gmail.com

क्रमांक :नपाचि/2024–2025/ 258 दिनांक :– 28/05/24

श्रीमान क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदुषण नियंत्रण मण्डल
झुंझुनूं (राज.)

विषय :– ठोस कचरा प्रबंधन की पालना रिपोर्ट के संबध में ।

प्रसंग :– आपका पत्र क्रमांक रा.प्र.नि.म./क्षे.का./झुंझुनूं/विधि–45/811–818 दिनांक 23.05.2024 के क्रम में ।

महोदय,

उपरोक्त विषयान्तर्गत नगरपालिका चिड़ावा द्वारा पिलानी रोड़ पर खसरा सं. 135 में 7200 वर्गमीटर में Dumping Yards स्थित है। उक्त Dumping Yards में MRF+COMPOST Plant हेतु स्वायत्त शासन विभाग के कार्यादेश क्रमांक 27911 दिनांक 13-03-2024 द्वारा में MRF+RDF का कार्य शीघ्र प्रारम्भ किया जा रहा है।

इससे पूर्व नगरपालिका के उक्त खसरा संख्या 135 में 34718 CUM लिगेसी वेस्ट के निस्तारण का कार्य स्वायत्त शासन विभाग के कार्यादेश क्रमांक 106698 दिनांक 22-09-2023 के अन्तर्गत किया जा रहा है । जिसके अन्तर्गत वर्तमान में 10,000 CUM कचरे का निस्तारण किया जा चुका है।

अधिशाषी अधिकारी
नगरपालिका चिड़ावा

ANNEXURE A4

क्षेत्रीय कार्यालय
REGIONAL OFFICE
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, झुंझुनूं
RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU
Email:-rorpcb.jjn@gmail.com
www.environment.rajasthan.gov.in

RPCB/ROJJN/Legal-45/ 961-962 Date:- 30/05/2024

Director

Department of Local Bodies (DLB)

Jaipur

Sub: - Regarding Hon'ble NGT Case (PB) OA No. 247/2024, News item titled "Ahmedabad Surat landfills among worst three methane hotspots in India" appearing in the Times of India dated 07.02.2024

Ref.: Hon'ble NGT Order dated 19.03.2024

Sir,

In reference to above subject matter, it is to inform you that, as per the survey conducted by ISRO and News article published in TOI dated 07.02.2024, it has been observed that solid waste dump sites of Taranagar (Churu) and Chirawa (Jhunjhunu) comes under methane gas emission hotspot and taking suo moto cognizance to this Hon'ble NGT vide its order dated 19.03.2024 has constituted a joint team comprised of senior members as mentioned in enclosed order. Also, Hon'ble NGT has asked the concerned authorities to ensure the compliances of Municipal Solid Waste Management Rules (MSW) 2016 which includes authorization from State Board for development of land fill sites and other such facilities at the proposed site.

In reference to this, show cause notice(s) have been issued to the ULB's of Jhunjhunu and Churu District to apply for Environmental Clearnce, wherever applicable and to obtain necessary consent from State Board. By enclosing the copy of notices issued to theses ULB's, you are hereby kindly requestd to direct the concern ULB's to ensure the compliances of the MSW Rules 2016 and to apply EC (if applicable), so that same may be submitted to Hon'ble NGT before the next date of hearing.

Regards

Sincerely,

Enclosed: As above

(Deepak Dhanetwal)

SEE & Regional Officer O/C

Copy to: Member Secretary, RPCB, Jaipur for information please

Regional Officer O/C

ANNEXURE A5

Action Taken Report

SUBMITTED

IN COMPLIANCE TO HON'BLE NGT ORDER DATED 19.03.2024 & 27.09.2024 IN THE MATTER OF NEWS ITEM TITLED "AHMEDABAD SURAT LANDFILLS AMONG WORST THREE METHANE HOTSPOTS IN INDIA" APPEARING IN THE TIMES OF INDIA DATED 07.02.2024

ORIGINAL APPLICATION NO. 247/2024

INDEX

ACTION TAKEN REPORT

1. BACKGROUND

A. Hon'ble NGT vide order dated 19.3.2024 in O.A No. 247/2024 registered suo-motu on the basis of a News item titled "Ahmedabad Surat landfills among worst three methane hotspots in India" appearing in the Times of India dated 07.02.2024. The news item highlighted emission of high-level methane gas emission sources by Indian Institute of Remote Sensing, Indian Space Research Organization (IIRS, ISRO), Dehradun in 04 states covering 12 cities viz Maharashtra (Central Mumbai, Pune & Kalyan), Gujarat (Ahmedabad & Surat), Rajasthan (Barmer, Jaisalmer, Taranagar & Chirawa). In the order Hon'ble NGT directed in para 5, 6 and 7 are reproduced below:

- **Para 5** *"for the purpose of submitting factual report we constitute a Joint Committee comprising a Senior Officer to be nominated by Member Secretary, Central Pollution Control Board (hereinafter referred to as CPCB,) concerned Regional Officers of respective State Pollution Control Boards, a representative of ISRO to be nominated by Director and a Senior Scientist nominated by Ministry of Environment, Forest and Climate Change (hereinafter referred to as MoEF & CC)"*
- **Para 6** *"CPCB shall be the nodal for coordination and compliance."*
- **Para 7** *"The said committee shall collect relevant factual information: if necessary, visit the sites and submit factual report particularly relating to compliance of such sites with Schedule I of Solid Waste Management Rules, 2016 (herein after referred to as MSW Rules, 2016) and remedial measures taken on Para (F) of the said Schedule within three months by email at judicial–ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*
- *The report should also give status of Authorization granted by State Pollution Control Board, accumulation of waste in quantified terms on sites in question and ambient air quality monitoring data around these sites as per MSW Rules, 2016. the Committee may also indicate mitigation measures taken for reduction in organic emissions, including methane from ONGC sites separating them from landfill sites as the case may be."*

B. In response to this, several meetings of committee members were held through video conferencing (VC) where further line of action was discussed and formats were shared by the CPCB to provide the relevant information. There are two landfill sites namely Chirawa (District Jhunjhunu) & Taranagar (District Churu) which comes under the jurisdiction of this office. The given formats were filled and the GPS location of the aforementioned sites were sent to the CPCB in order to identify if the GPS coordinates were close to the hotspots as per the IIRS report.

C. Following are the excerpts from Joint Committee Report related to MSW sites that fall under the jurisdiction of Regional Office, Jhunjhunu:

a) GPS coordinates: The GPS location of the hotspots of methane generation in the IIRS report was compared with the GPS location of the dumpsites in the particular cities provided by Regional Office, Jhunjhunu and it was concluded that it is close to the hotspots as per the IIRS report.

City	Primary Emission Sources	Average methane emission (kg/hr)	Coordinates	Dumpsites/ SLFs/O&G Sites	Coordinates	Corresponding Closest sites	Remarks
Chirawa	SW Dumping Chirawa, Jhunjhunu	478	28.26 75.64	Baghniya Johar	28.26, 75.64	Baghniya Johar	Coordinates are nearby
Taranagar	SW Bhootiya Taranagar	589	28.65 75.07	Alagla Road, Bhootiya	28.6656, 75.0247	Alagla Road, Bhootiya	Coordinates are nearby

b) Detailed assessment in compliance with NGT Directions:

IIRS, ISRO Site				Data provided by RO Jhunjhunu									
State	City	Place of Dumpsites	IIRS ISRO, Average methane Emission kg/hr.	Location of Site (Lat., long.)	Biomining Status (Not initiated/Commenced/ Completed)	Age (Years) & Avg. height (m) of Dumpsite	Volume of Waste in the dumpsites	No. of fires reported & cause of fire	Provision for gas collection System	Ambient Air Quality Monitoring	Provision for leachate Collection & treatment	Provision for Methan e Detector (Y/N)	Disposal of fresh waste (Y/N)
Rajasthan	Chirawa	Chirawa	478	28.261, 75.639	Commenced	39 years & 3.3-6.1 m	0.81118 Cum (0.68951 Lakh MT)	7 small fires due to flammable material	No	No	No	No	Yes
	Taranagar	Taranagar	589	28.665, 75.02	Not initiated	20 Years & 6 m	0.12045 Lakh Cum (0.10630 Lakh MT)	None	No	No	No	No	Yes

c) City & site-wise compiled information:

a) There are two dumpsites (one in Chirawa and another in Taranagar).

b) There is a 44% gap in solid waste management in Chirawa & 100% gap in Taranagar. Fresh waste is being dumped at both dumpsites i.e. Chirawa and Taranagar.

c) Biomining has not been initiated at Taranagar.

d) Bio mining has been started at Baghania, Johar dumpsite in Chirawa on May 2024 & proposed to be completed by July 2025. Seven small fire incidents have been reported during last 5 years due to flammable material at Chirawa dumpsite.

e) Ambient air quality monitoring is not being carried out at both dumpsites of Chirawa and Taranagar.

f) On-site monitoring of methane emissions is not done at dumpsites of both cities.

A. Solid Waste Management Status		
	Particulars	**Details**
1	Name of City	Chirawa, Jhunjhunu, Rajasthan
2	Population of City	43953 (As per 2011 census)
3	Quantity of Waste Generated	18 TPD
5	Quantity of Waste Collected	16 TPD
6	Quantity of waste segregated	9 TPD
7	Quantity of waste processed	56% (Collection Vs Segregation)
8	% Gap in Solid waste management	44%
B. Status of legacy waste Biomining		
1	No, of Dumpsites	01, Baghania, Johar (28.261, 75.639)
2	Age & Height of dumpsites	Age is 39 years & Height 20 Feet (approx.)
3	Volume of waste accumulated at the dumpsite	81118 Cum (68,951 tonnes)
4	Biomining Started/ Completed	Biomining started on May 2024
5	Area cleared & use of reclaimed land	10,000 Cum cleared
6	Quantity of waste processed per day	900 TPD

7	Proposed plan for completion of biomining	July 2025
8	Leachate management	No Leachate management
9	No. of Fire incidents & reasons thereof	7 small fire incidents reported due to flammable material
10	Ambient air quality monitoring	Air quality not monitored
11	Methane gas measurement and mitigation measures adopted	No
C. Status of sanitary landfill		
1	No. of SLF	No Sanitary Landfill Site (SLF) at Chirawa

A. Solid Waste Management Status		
	Particulars	**Details**
1	Name of City	**Taranagar, Churu, Rajasthan**
2	Population of City	32640
3	Quantity of Waste Generated	11 TPD
5	Quantity of Waste Collected	9 TPD
6	Quantity of waste segregated	-
7	Quantity of waste processed	Nil
8	% Gap in Solid waste management	100% (All fresh waste is being dumped)
B. Status of legacy waste Biomining		
1	No, of Dumpsites	01, Alasla road, Bhootiya village (28.665, 75.024)
2	Age & Height of dumpsites	20 years & Average height is 6 m
3	Volume of waste accumulated at the dumpsite	12045 Cum (10,630 Tonnes)
4	Biomining Started/ Completed	Proposed to be started after August ,2024

5	Area cleared & use of reclaimed land	NA
6	Quantity of waste processed per day	NA
7	Proposed plan for completion of biomining	NA
8	Leachate management	Not done
9	No. of Fire incidents & reasons thereof	None
10	Ambient air quality monitoring	No
11	Methane gas measurement and mitigation measures adopted	No
	C. Status of sanitary landfill	
1	No. of SLF	No Sanitary Landfill Site (SLF) at Taranagar

d) Observations:

a) Chirawa

i. There is a 44% gap in solid waste management in Chirawa.

ii. Biomining has been started at Baghania, Johar dumpsite on May 2024 & proposed to be completed by July 2025.

iii. Seven small fire incidents have been reported during last 5 years due to flammable material.

iv. Fresh waste is being dumped at dumpsite.

v. Remediation of legacy waste at Baghania, dumpsite, Chirawa has been started but all necessary process including conducting a baseline survey, ensuring waste stabilization and implementing bio-culture and aeration before processing the waste is not being followed.

vi. Ambient air quality monitoring is not being carried out at dumpsite.

vii. On-site monitoring of methane emissions is not done.

viii. There is no SLF at Chirawa.

b) Taranagar

i. There is no processing of solid waste in Taranagar and 100% fresh waste is being dumped at the dumpsite.

ii. Biomining proposed to be started after August 2024.

iii. Fire incidents have not been reported during last 5 years in Taranagar.

iv. Ambient air quality monitoring is not being carried out at dumpsite.

v. On-site monitoring of methane emissions is not done.

vi. There is no SLF at Taranagar.

D. Thereafter, Hon'ble NGT vide order dated 27.09.2024 has directed the following:

- *"Learned Counsel for Respondent No. 2-CPCB, Respondent No. 3- Maharashtra Pollution Control Board, Respondent No. 4- Gujarat Pollution Control Board and Respondent No. 8- State of Gujarat and Respondent No.5-Rajasthan Pollution Control Board seek time for filing of action taken reports. The same be filed at least one week before the next date of hearing fixed."*

E. In compliance to above-mentioned order dated 27.09.2024, action taken report is being submitted by Regional Office, Jhunjhunu.

2. ACTION INITIATED BY RPCB, RO JHUNJHUNU

A. Letter to Nagar Palika, Taranagar, & Nagar Palika, Chirawa

As per directions by Hon'ble NGT vide order dated 19.3.2024 regarding *"compliance of sites with Schedule I of Solid Waste Management 2 Rules, 2016 (hereinafter referred to as 'MSW Rules, 2016')"* a letter dated 23.05.2024 was issued to physically submit the action taken till date by the concerned Nagar Palikas in compliance of SWM Rules, 2016 (**Annexure A**) to which replies were submitted dated 28.05.2024 (**Annexure B-1 & Annexure B-2**), respectively.

B. Letter to director, DLB

Letter to the Director of DLB was issued requesting to direct the concerned ULBs to ensure the compliances of MSW Rules, 2016 and to apply for Environmental Clearance, if applicable. (**Annexure- C**)

C. Inspection of MSW Sites:

The Municipal Solid Waste (MSW) sites of Chirawa (Jhunjhunu district), Jhunjhunu, and Taranagar (Churu district) were inspected on 25.06.2024 by officials from the Pollution Control Board, Regional Office, Jhunjhunu to assess compliance with waste management regulations.

During the visit of dump site of Nagar Palika Chirawa, municipal solid waste (MSW) it was observed that segregation and processing at the dump site were temporarily halted due to the expiration of the previous tender. A new tender was informed to be allotted soon. Approximately 16 MT of solid waste per day was collected from the Chirawa Nagarpalika area is being dumped at this site as informed by the representative (latitude 28.263946, longitude 75.640626). Local bodies headquarters, Jaipur gave work order to

M/s. M.K.G. Computers, dated 22.09.2023 for Chirawa Nagar Palika, for the processing and disposal of legacy waste. The contacted representative informed that approximately 900 MT of legacy waste per day was being processed. During the visit, fresh municipal solid waste was observed dumped in heaps on one portion of the total land, separated from the legacy waste. No stagnation of leachate noticed at the dumpsite. According to the individual in charge of the site for the purpose of biomining of legacy waste, no leachate was generated due to the high temperatures observed in this region. However, no leachate management was adopted. Powdered culture was informed to be mist-sprayed for stabilization. RDF material was found segregated and informed to be sent to M/s Green Gene Recyclers Pvt. Ltd., Chittorgarh, Rajasthan. No records of quantity of RDF waste sent was provided during inspection. No fire incidents were noted during the inspection. However, the unit was instructed to take necessary precautions to prevent fires and to provide fire safety equipment on a permanent basis, as per CPCB guidelines. The unit has also been instructed to develop a sanitary landfill site and a bio-composting site at the earliest.

The dump site of Nagar Palika Taranagar was also inspected on June 25, 2024. During the visit, municipal solid waste (MSW) segregation and processing at the dump site was not carried out. Approximately 11 MT of solid waste per day was collected from the Taranagar Nagarpalika area was being dumped at this site as informed by the representative (latitude 28.654262, longitude 75.069032). Local bodies headquarters, Jaipur gave work order to M/s. M.K.G. Computers, dated 22.09.2023 for Taranagar Nagar Palika, for the processing and disposal of legacy waste. Bio-mining was not yet started. No stagnation of leachate noticed at the dumpsite. According to the individual in charge of the site for the purpose of biomining of legacy waste, no leachate was generated due to the high temperatures observed in this region. However, no leachate management was adopted. The dumpsite had wall on one side; however, the remaining sides remained open. However, the waste was even found outside the wall boundary. During the visit, fresh municipal solid waste was observed dumped on one portion of the total land, separated from the legacy waste. No fire incidents were noted during the inspection. However, the unit was instructed to take necessary precautions to prevent fires and to provide fire safety equipment on a permanent basis, as per CPCB guidelines. The unit has also instructed to develop a sanitary landfill site and a bio-composting site at the earliest.

D. Issuance of Show Cause Notices:

Based on the inspection findings, Show Cause Notices highlighting deficiencies and non-compliance issues were issued to the concerned Nagar Palikas. The notices were issued vide letters dated 02.07.2024. Copies of the notices are attached as **Annexure D-1** and **Annexure D-2**.

E. Submission of Replies to Show Cause Notices:

The concerned Nagar Palikas submitted their replies to the Show Cause Notices where they requested provide additional time to ensure compliance. The responses were received via letters dated 22.07.2024 and 31.07.2024, respectively.

F. Ambient Air Quality Monitoring:

Ambient Air Quality Monitoring was conducted at the MSW dumpsites. The analysis reports of the air samples collected are attached as **Annexure E-1** and **Annexure E-2**.

G. Present Status Report and Compliance Action Plan:

The concerned Nagar Palikas were directed to submit a Present Status Report on the observed deficiencies from the site inspections and the non-compliances noted in the Joint Committee Report (**Annexure F-1** & **Annexure F-2**, respectively).
The report shall include detailed corrective actions taken, supporting evidence, and an updated compliance plan with timelines for achieving full compliance.

(Sudheer Yadav)
Regional Officer
RSPCB, Jhunjhunu

सुधीर यादव
क्षेत्रीय अधिकारी
राजस्थान प्रदूषण नियंत्रण मंडल, झुंझुनूं

ANNEXURE A6

Regional Office
Rajasthan State Pollution Control Board, Jhunjhunu
Email: - rorpcb.jjn@gmail.com
www.environment.rajasthan.gov.in
Ph: -01592-295461

LiFE Lifestyle for Environment

No RPCB/RO-Jhunjhunu/JHU-GEN-06/ 1426-1427 Date: - 02.07.2024

Executive officer
Nagar Palika Chirawa,
District Jhunjhunu

Sub.:- Show cause notice for intended legal prosecution under section 48 of the Water (Prevention & Control of Pollution) Act, 1974; under section 37 and section 41 of Air (Prevention & Control of Pollution) Act, 1981 and intended directions under section 05 of the Environment Protection Act, 1986.

Ref.: - Inspection of dumpsite located at Bhagniya Johar, Chirawa on 25.06.2024

Sir,

This notice is issued without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974 (hereinafter called as 'the Air Act') for violation of various provisions of these Acts here-in-after shown: -

1. Whereas, the Water (Prevention & Control of Pollution) Act, 1974 (herein after referred to as the "Act") has come into force in whole of State of Rajasthan with effect from 23.03.1974.
2. And whereas, the "Act" is enacted to provide for prevention, control and abatement of water pollution and to carryout aforesaid purpose, the Rajasthan State Pollution Control Board (herein after referred to as the "Board") has been conferred power to take such steps as are deemed necessary for prevention, control and abatement of water pollution,
3. And whereas, the provisions of section 24 of the Act clearly states about prohibition on the use of stream or well or sewer or land for disposal of polluting matters as follows: -
   a. No person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid down by the state Board to enter (whether directly or indirectly) into any stream or well or sewer or on land; or
   b. No person shall knowingly cause or permit to enter into any stream any other matter which may tend, either directly or in combination with similar matters, to impede the proper flow of water of the stream in a manner leading or likely to lead to a substantial aggravation of pollution due to other causes or of its consequences,
4. Whereas, the provisions of section 25/26 of the water Act, further states about

RajKaj Ref 8554266

Signature valid
Digitally signed by Deepak Dhanetwal
Designation : Senior Environmental Engineer
Date: 2024.07.02 15:02:39 IST
Reason: Approved

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Rajasthan State Pollution Control Board, Jhunjhunu
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www.environment.rajasthan.gov.in
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restrictions on outlets and discharges that no person shall **without the previous consent of the State Board -**

a. Establish or to take any steps to establish, any industry, operation or process, or any treatment and disposal system or any extension or addition there to, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or
b. Bring into use any new or altered outlet for the discharge of sewage or trade effluent or
c. Begin to make any new discharge of sewage or trade effluent.

5. And whereas, the discharge of sewage /trade effluent without treatment up to the prescribed standards and without consent of the Board is in contravention to the provisions of Water (Prevention & Control of Pollution) Act, 1974.
6. And whereas, the provisions of section 22 of the Air Act clearly states about the prohibition on emissions of air pollutants in excess of the standards, as follows-

   Section 22(1): No person operating any industrial plant, in any air pollution control area, shall emit any air pollutant in excess of the standards laid down by the State Board.
7. And whereas, the provisions of Section 21(1) of the Air Act states that no person shall, **without the previous consent of the State Board**, establish or operate any industrial plant in an air pollution control area.
8. And whereas, the Solid Waste Management Rules, 2016 has come into force in whole of State of Rajasthan with effect from 08.04.2016.
9. In accordance with the Solid Waste Management Rules, 2016, and further amendments, local authorities and village Panchayats of census towns and urban agglomerations which must be adhered to duties and responsibilities as per Rule 15 and Schedule I of the said rules.
10. **And whereas, the provision 15(y) of the Solid Waste Management Rules, 2016, requires the urban local bodies to make an application in Form-I for grant of authorization for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tons per day including sanitary landfills from the State Pollution Control Board or the Pollution Control Committee, as the case may be.**
11. And whereas, Hon'ble NGT in its order dated 19.03.2024 in the original application no. 247/2024 has taken Suo-motu cognizance, regarding improper disposal of municipality solid waste & legacy waste, which may result into the formation of methane Hotspot.
12. And whereas, in compliance of Hon'ble NGT order dated 30.01.2019 in the matter of OA no. 606/2018, Central Pollution Control Board (CPCB) has issued guidelines for disposal

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Rajkaj Ref
8554266
Digitally signed by Deepak Dhanetwal
Designation : Senior Environmental Engineer
Date: 2024.07.02 15:02:39 IST
Reason: Approved

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of legacy waste, which shall be adhered to.

13. **And whereas, dumpsite under Nagar Palika, Chirawa located at Bhagniya Johar, Chirawa, was visited by the board officials on 25.06.2024 and following deficiencies were observed:**
    1. **Analysis of various screened fractions, i.e., fine earth/bio-earth, was not carried out prior to its disposal/utilization.**
    2. **Records and documents for the disposal/utilization of RDFs, inerts, and fine earth were not maintained.**
    3. **No standard operating procedure for preventing and managing dumpsite fires was maintained.**
    4. **No fire tender and arrangements for fire extinguishing were observed at the site.**
    5. **No records were maintained of the daily door-to-door collection of fresh waste disposed of at the dumpsite.**
    6. **Segregation of fresh waste is not taking place, and compost pits for the decomposition of biodegradable waste are not in use.**
    7. **An emergency tipping area is not provided to set aside incoming loads of material known to be on fire or suspected of being so.**
    8. **Methane gas detectors are not installed on-site (on the downside).**
    9. **The temperature at the windrows/cones is not monitored using a non-contact infrared thermometer.**
    10. **CCTV cameras are not installed at the site, and the site remains open with no fencing provisions to check unauthorized entries.**
    11. **No plan has been proposed for the development of a sanitary landfill for further disposal of fresh solid waste.**

14. And whereas, above stated violations of the provisions of the solid waste management rules, 2016 and provisions of the Air Act & Water Act have been viewed seriously by the State Board.
15. And therefore, in view of the above non-compliances, under the powers conferred by Section 5 of the Environmental Protection Act, 1986, you are hereby directed to take the suitable actions to rectify the non-compliances observed during the inspection and submit the compliance report of the same within 15 days of the issuance of this notice.
16. And whereas, you have failed to submit a proposal for the development of sanitary

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landfill site and obtain consent for the same under Air Act & Water Act.

17. And whereas, section 48 of the Water Act & and section 41 of the Air Act provides that in case an offence under this Act has been committed by any Department of Government, the Head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punishable accordingly.
18. And therefore, in view of the above stated violation under Water Act & Air Act, the Board intends to initiate legal action against the Project Proponent under relevant sections of the said acts.

In view of the above, this show cause notice is being issued as to why legal proceedings should not be initiated against you for violation of Solid Waste Management Rules, Water Act & Air Act.

If you have any objection against this action, you may submit your reply in this regard that shall reach this office within 15 days from the date of issue of this letter, failing which the action mentioned above shall be taken without any further intimation.

(Deepak Dhanetwal)
Regional Officer

Copy to: - 1. Master File, RPCB, Jhunjhunu

Regional Officer

RajKaj Ref
8554266

Signature valid
Digitally signed by Deepak Dhanetwal
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Ph: -01592-295461

No RPCB/RO-Jhunjhunu/JHU-GEN-06/ 1428-1429 Date: - 02.07.2024

Executive officer
Nagar Palika Taranagar,
District Churu

Sub.:- Show cause notice for intended legal prosecution under section 48 of the Water (Prevention & Control of Pollution) Act, 1974; under section 37 and section 41 of Air (Prevention & Control of Pollution) Act, 1981 and intended directions under section 05 of the Environment Protection Act, 1986.

Ref.: - Inspection of dumpsite located at Alyla Road, Taranagar on 25.06.2024

Sir,

This notice is issued without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention & Control of Pollution) Act-1974 (hereinafter called as 'the Air Act') for violation of various provisions of these Acts here-in-after shown: -

1. Whereas, the Water (Prevention & Control of Pollution) Act, 1974 (herein after referred to as the "Act") has come into force in whole of State of Rajasthan with effect from 23.03.1974.
2. And whereas, the "Act" is enacted to provide for prevention, control and abatement of water pollution and to carryout aforesaid purpose, the Rajasthan State Pollution Control Board (herein after referred to as the "Board") has been conferred power to take such steps as are deemed necessary for prevention, control and abatement of water pollution,
3. And whereas, the provisions of section 24 of the Act clearly states about prohibition on the use of stream or well or sewer or land for disposal of polluting matters as follows: -
   a. No person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid down by the state Board to enter (whether directly or indirectly) into any stream or well or sewer or on land; or
   b. No person shall knowingly cause or permit to enter into any stream any other matter which may tend, either directly or in combination with similar matters, to impede the proper flow of water of the stream in a manner leading or likely to lead to a substantial aggravation of pollution due to other causes or of its consequences,
4. Whereas, the provisions of section 25/26 of the water Act, further clarifies about restrictions on outlets and discharges that no person shall **without the previous consent of the State Board -**
   a. Establish or to take any steps to establish, any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or
   b. Bring into use any new or altered outlet for the discharge of sewage or trade effluent or

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Reason: Approved

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c. Begin to make any new discharge of sewage or trade effluent.

5. And whereas, the discharge of sewage /trade effluent without treatment up to the prescribed standards and without consent of the Board is in contravention to the provisions of Water (Prevention & Control of Pollution) Act, 1974.

6. And whereas, the provisions of section 22 of the Air Act clearly states about the prohibition on emissions of air pollutants in excess of the standards, as follows-

Section 22(1): No person operating any industrial plant, in any air pollution control area, shall emit any air pollutant in excess of the standards laid down by the State Board.

7. And whereas, the provisions of Section 21(1) of the Air Act states that no person shall, **without the previous consent of the State Board**, establish or operate any industrial plant in an air pollution control area.

8. And whereas, the Solid Waste Management Rules, 2016 has come into force in whole of State of Rajasthan with effect from 08.04.2016.

9. In accordance with the Solid Waste Management Rules, 2016, and further amendments, local authorities and village Panchayats of census towns and urban agglomerations which must be adhered to duties and responsibilities as per Rule 15 and Schedule I of the said rules.

10. **And whereas, the provision 15(y) of the Solid Waste Management Rules, 2016, requires the urban local bodies to make an application in Form-I for grant of authorization for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tons per day including sanitary landfills from the State Pollution Control Board or the Pollution Control Committee, as the case may be.**

11. And whereas, Hon'ble NGT in its order dated 19.03.2024 in the original application no. 247/2024 has taken Suo-motu cognizance, regarding improper disposal of municipality solid waste & legacy waste, which may result into the formation of methane Hotspot.

12. And whereas, in compliance of Hon'ble NGT order dated 16.01.2019 in the matter of OA no. 606/2018, Central Pollution Control Board (CPCB) has issued guidelines on disposal of legacy waste, which shall be adhered to.

13. **And whereas, dumpsite under Nagar Palika, Taranagar located at Alyla Road, Taranagar, was visited by the board officials on 25.06.2024 and following deficiencies were observed:**

    1. **No standard operating procedure for preventing and managing dumpsite fires was maintained.**
    2. **No fire tender and arrangements for fire extinguishing were observed at the site.**
    3. **No records were maintained of the daily door-to-door collection of fresh waste and their transportation details.**
    4. **Segregation of fresh waste is not taking place, and compost pits are not constructed for the decomposition of biodegradable waste.**
    5. **An emergency tipping area is not provided to segregate the waste.**

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known to be on fire or suspected of being so.

6. **Methane gas detectors are not installed on-site (on the downside).**
7. **CCTV cameras are not installed at the site, and the site remains partially open with no fencing provisions to check unauthorized entries.**
8. **No plan has been proposed for the development of a sanitary landfill for further disposal of fresh solid waste.**

14. And whereas, above stated violations of the provisions of the solid waste management rules, 2016 and provisions of the Air Act & Water Act have been viewed seriously by the State Board.
15. And therefore, in view of the above non-compliances, under the powers conferred by Section 5 of the Environmental Protection Act, 1986, you are hereby directed to take the suitable actions to rectify the non-compliances observed during the inspection and submit the compliance report of the same within 15 days of the issuance of this notice.
16. And whereas, you have failed to submit a proposal for the development of sanitary landfill site and obtain consent for the same under Air Act & Water Act.
17. And whereas, section 48 of the Water Act & and section 41 of the Air Act provides that in case an offence under this Act has been committed by any Department of Government, the Head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punishable accordingly.
18. And therefore, in view of the above stated violation under Water Act & Air Act, the Board intends to initiate legal action against the Project Proponent under relevant sections of the said acts.

In view of the above, this show cause notice is being issued as to why legal proceedings should not be initiated against you for violation of Solid Waste Management Rules, Water Act & Air Act.

If you have any objection against this action, you may submit your reply in this regard that shall reach this office within 15 days from the date of issue of this letter, failing which the action mentioned above shall be taken without any further intimation.

(Deepak Dhanetwal)
Regional Officer

Copy to: - 1. Master File, RPCB, Jhunjhunu

RajKaj Ref
8564855

Signature valid
Digitally signed by Deepak Dhanetwal
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Date: 2024.07.02 15:37:31 IST
Reason: Approved

राज कॉम्पलेक्स, प्रथमतल, सी.पी. 01/90 फेज–II रीको औद्योगिक क्षेत्र, झुंझुनूं, राजस्थान-333001
CP-01/90, Raj Complex, First Floor, RIICO Phase-II, Jhunjhunu (Rajasthan)-333001

कार्यालय नगरपालिका मण्डल तारानगर (चूरू) राज.
Office Telephone No. 01561-240245, E-mail- eotrn2009@gmail.com

क्रमांक / न.पा.ता. / 2024–25 /

दिनांक :– 22/7/2024

Regional Officer
Rajasthan State Pollution
Control Board Jhunjhunu

Sub :- Show Cause notice for infended legal..... EP Act, 1986
Ref :- Show couse notice no 1428-1429 Date :- 02-07-2024

Dear Sir,

उपरोक्त प्रासांगिक विषयान्तर्गत निवेदन है, कि दिनांक 25.06.2024 को पालिका के डम्प साईट का निरीक्षण के दौरान पाई गई कमीयों की बिन्दूवार रिपोर्ट श्रीमान्जी की सेवामें सादर प्रेषित है :–

बिन्दू संख्या 01 के सम्बन्ध में पालिका के डम्प साईट पर फायर सैफ्टी एवं उपकरण स्थापित किये जाने हेतु निविदा प्रक्रियाधीन है।

बिन्दू संख्या 02 के सम्बन्ध में बिन्दू 01 में निहित है।

बिन्दू संख्या 03 के सम्बन्ध में पालिका क्षेत्र में डोर–टू–डोर कचरा संग्रहण एवं ट्रासपोटेशन का विवरण संधारण किया जा रहा है। संलग्न है।

बिन्दू संख्या 04 के संबधं में Fresh waste का संग्रहण रैग पीकर्स द्वारा किया जा रहा है तथा एमआरएफ एवं कम्पोस्ट पीट के संचालन हेतु निविदा प्रक्रियाधीन है शीघ्र ही संचालन कर दिया जायेगा।

बिन्दू संख्या 05 के संबंध में फायर लगने पर पालिका का सामान अन्यत्र रखे जाने हेतु उचित व्यवस्था शीघ्र ही कर ली जावेगी।

बिन्दू संख्या 06 के संबधं में Methane gas detectors स्थापित किये जाने हेतु निविदा प्रक्रियाधीन है।

बिन्दू संख्या 07 के संबधं में सीसी टीवी कैमरा एवं फैन्सिंग के कार्य हेतु निविदा प्रक्रियाधीन है।

बिन्दू संख्या 08 के संबंध में सैनेटरी लैण्ड फील के लिए भूमि का चयन किये जाने हेतु प्रयास किया जा रहा है शीघ्र ही भूमि का चयन किया जाकर रिपोर्ट श्रीमान्जी को भिजवा दिया जायेगा।

अतः कारण बताओ नोटिस का जवाब प्रस्तुत कर निवेदन है, कि उक्त बिन्दूओं की पालना 15 दिवस में की जाकर रिपोर्ट श्रीमान्जी को प्रस्तुत कर दी जावेगी।

(अजय प्रताप सिंह)
अधिशाषी अधिकारी
नगरपालिका तारानगर

स्वच्छ भारत
एक कदम स्वच्छता की ओर

कार्यालय नगर पालिका मण्डल चिड़ावा (झुंझुनू)

15 YEARS OF CELEBRATING THE MAHATMA

Ph. 01596-220430, 220040 Email- nagarpalika.chirawa@gmail.com

क्रमांक :नपाचि/2024–2025/ 522 दिनांक :– 31/07/24

श्रीमान क्षैत्रीय अधिकारी महोदय
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
झुंझुनूं (राज.)

विषय :– पालिका क्षेत्र के कचरा स्थल का आप द्वारा किया गया निरीक्षण के संबध में रिपोर्ट भिजवाने बाबत ।

प्रसंग :– आपका पत्र क्रमांक 1426 दिनांक 02.07.2024 के क्रम में ।

महोदय,

उपोक्त विषयान्तर्गत प्रसांगिक पत्र के सन्दर्भ में निवेदन है कि पालिका क्षेत्र के कचरा स्थल का आप द्वारा दिनांक 25.06.2024 को निरीक्षण किया गया । निरीक्षण के दौरान आप द्वारा पालिका से रिपोर्ट चाही गई है, जो निम्नानुसार है :–

S.No.	Report	Complience
1	Analysis of various screened fractions, i.e.,fine earth/bio-earth, was not carried out prior to its disposal/utilization.	Issued notice to firm regarding this,
2	Records and document for the disposal/utilization of RDFs, inerts, and fine earth were not maintained.	Required documents for rdf and inerts are maintained and also weight of those fractions is there for calculation of legacy waste quantity executed (Attached)
3	No Standard operation procedure for preventing and managing dumpsite fires was maintained.	No major incident recorded at site hence Firebirgade is there for any small incident
4	No fire tender and arrangements for fire extinguishing were observed at the site.	tender for fire safety equipment is in process

5	No records were maintained of the daily door-to-door collection of fresh waste disposed of at the dumpsite.	A log book is maintained for every door to door collection vehical and no. of trips is recorded each day(attached)
6	Segregation of fresh waste is not taking place, and compost pits for the decomposition of biodegradable waste are not in use.	Segregation of fresh waste is going on manually, new tender for segregation through mechanical process is in process
7	As emergency tipping area is not provided to set aside incoming loads of material known to be on fire of suspected of being so,	Tipping area is provided near mrf shed for any fire suspectible material
8	Methane gas detectors are not installed on-site (on the downside)/	Tender for installation of methon gas detector is in process and will be installed soon
9	The temperature at the windrows/cones is not monitored using a non-contact infrated thermometer.	Windrows temp has checked prior to start of work and also checked at regular interval. Report attached
10	CCTV cameras are not installed at the site, and the site remains open with no fencing provisions to check unauthorize entries.	There is open site hence a guard is there to prevent unauthorized entries
11	No plan has been proposed for the development of a sanitary landfill for further disposal of fresh solid waste.	There is land issue regarding development of sanitary landfill.

A Luthra Group Company
GREEN GENE RECYCLERS PRIVATE LIMITED
CIN: U37200MH2021PTC361102

UTILISATION CERTIFICATE

Certificate No: MKG05

Name of agency : MKG COMPUTERS PRIVATE LIMITED
Address : Flat No 108, Shivgyan avenue, Yudhisther marg, C- Scheme, Jaipur – 302005 (RAJ)
Name of user : GREEN GENE RECYCLERS PRIVATE LIMITED
Address : Khasra No 2710, 2711, 2709-Part, Village singhpur, Chittaurgarh, Rajasthan – 312207

S.no.	Date	Name of Site (Out)	Debtors Name	Vehicle No.	Transport Movement Order No.	Name of Transporter	Challan/ Inv. No.	GR No.	Qty.
1	14-May-24	Chirawa	GGRPL	RJ27GE6055	2246384287	SRL LOGISTICS	12	10612	34.130
2	15-May-24	Chirawa	GGRPL	RJ01GC5381	2246384295	JAI BHAWANI	16	82	40.850
3	21-May-24	Chirawa	GGRPL	RJ09GC7662	2246384410	GURU KRIPA	50	1935	46.010
4	21-May-24	Chirawa	GGRPL	RJ09GC0428	2246384370	GURU KRIPA	53	1936	51.580
5	21-May-24	Chirawa	GGRPL	RJ09GC0774	2246384379	GURU KRIPA	55	1937	39.970
6	21-May-24	Chirawa	GGRPL	RJ32GB7190	2246384382	GURU KRIPA	56	1938	41.910
7	21-May-24	Chirawa	GGRPL	RJ32GC0771	2246384380	GURU KRIPA	57	1939	42.070
8	21-May-24	Chirawa	GGRPL	RJ32GC7242	2246384381	GURU KRIPA	58	1940	41.100
9	21-May-24	Chirawa	GGRPL	RJ32GC0772	2246384386	GURU KRIPA	59	1941	37.660
10	24-May-24	Chirawa	GGRPL	RJ14GJ3490	2246384435	B S ENTERPRISES	71	572	40.830
11	25-May-24	Chirawa	GGRPL	RJ01GB8186	2246384456	B S ENTERPRISES	83	577	39.020
12	25-May-24	Chirawa	GGRPL	RJ36GA6282	2246384452	B S ENTERPRISES	84	578	38.180
13	26-May-24	Chirawa	GGRPL	RJ01GD0287	2246384460	B S ENTERPRISES	89	581	44.850
14	26-May-24	Chirawa	GGRPL	RJ09GB5482	2246384461	B S ENTERPRISES	90	582	41.620
15	27-May-24	Chirawa	GGRPL	RJ09GD7131	2246384479	B S ENTERPRISES	99	585	40.980
16	27-May-24	Chirawa	GGRPL	RJ01GD1354	2246384482	B S ENTERPRISES	102	586	45.970
17	28-May-24	Chirawa	GGRPL	RJ09GC4647	2246384488	B S ENTERPRISES	107	589	44.490
18	28-May-24	Chirawa	GGRPL	RJ32GC0774	2246384490	GURU KRIPA	108	1943	43.530
19	28-May-24	Chirawa	GGRPL	RJ09GC0771	2246384491	GURU KRIPA	109	1944	43.080
20	29-May-24	Chirawa	GGRPL	RJ32GC1677	2246384499	B S ENTERPRISES	115	592	41.580

GREEN GENE RECYCLERS PRIVATE LIMITED

21	29-May-24	Chitra w/s	GGRPL	RJ24GA3812	2246384494	B S ENTERPRISES	116	503	42.740
22	30-May-24	Chitra w/s	GGRPL	RJ14GJ3400	2246384509	B S ENTERPRISES	122	596	41.400
23	03-Jun-24	Chitra w/s	GGRPL	RJ01GB7730	2246384660	GURU KRIPA	155	1047	42.620
24	06-Jun-24	Chitra w/s	GGRPL	RJ01GB7329	2246384609	B S ENTERPRISES	170	609	42.420
25	06-Jun-24	Chitra w/s	GGRPL	RJ32GB8160	2246384611	B S ENTERPRISES	173	612	43.060
26	07-Jun-24	Chitra w/s	GGRPL	RJ14GJ3400	2246384635	B S ENTERPRISES	184	614	40.280
27	08-Jun-24	Chitra w/s	GGRPL	RJ52GB0648	2246384653	B S ENTERPRISES	194	618	42.250
					Total				1134.180

The above listed material has been received and the same is under utilization at Green gene recyclers private limited at Khasra No 2710, 2711, 2709-Part, Village singhpur, Chittaurgarh, Rajasthan – 312207

For MKG Computers private limited, Flat No 108, Shivgyan avenue, Yudhisther marg, C- Scheme, Jaipur – 302005 (RAJ)

GREEN GENE RECYCLERS PRIVATE LIMITED

Signature/Seal

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REGIONAL OFFICE
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www.environment.rajasthan.gov.in
Ph.- 01592-295461

LiFE Lifestyle for Environment

No. RPCB/RO-JJN/Gen.- 41/ 2269 Date: - as per - sign

The Executive Officer,
Nagar Palika, Chirawa,
Jhunjhunu

Sub.: - Regarding Present Status Report of MSW Site, Chirawa

Ref.: - 1. Hon'ble NGT order in OA 247/2024 dated 19.03.2024 in the matter of news item titled "Ahmedabad Surat landfills among worst three methane hotspots in India" appearing in the Times of India dated 07.02.2024

2. Show Cause Notice issued vide letter dated 02.07.2024

3. Your reply dated 31.07.2024

Sir,

This is with reference to the notice issued by the State Pollution Control Board vide letter dated 02.07.2024, and the reply submitted by your office vide letter dated 31.07.2024 concerning the non-compliances observed during inspection of your MSW site. Additionally, the Joint Committee appointed in the matter of Hon'ble National Green Tribunal (NGT) Original Application No. 247/2024 has reviewed the status of your MSW site and noted persistent non-compliances under your jurisdiction.

A. The deficiencies observed during inspection were as follows:

1. Analysis of various screened fractions i.e. fine earth/bio-earth was not carried out prior to its disposal/utilization.
2. Records and documents for the disposal/utilization of RDFs, inert, and fine earth were not maintained.
3. No standard operating procedure for preventing and managing dumpsite fires was maintained.
4. No fire tender and arrangements for fire extinguishing were observed at the site.
5. No records were maintained of the daily door-to-door collection of fresh waste disposed of at the dumpsite.

Validity unknownSignature valid

Digitally signed by S[illegible]eer Yadav
Designation : Envi[illegible]mental Engineer
Date: 2025.01.0[illegible] 19:24:25 IST
Reason: Approved

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6. Segregation of fresh waste is not taking place, and compost pits for the decomposition of biodegradable waste are not in use.
7. An emergency tipping area is not provided to set aside incoming loads of material known to be on fire or suspected of being so.
8. Methane gas detectors are not installed on-site (on the downside).
9. The temperature at the windrows/cones is not monitored using a non-contact infrared thermometer.
10. CCTV cameras are not installed at the site, and the site remains open with no fencing provisions to check unauthorized entries.
11. No plan has been proposed for the development of a sanitary landfill for further disposal of fresh solid waste.

B. Further the specific observations in the Joint Committee Report of the NGT case OA 247/2024 are as follows:

1. There is a 44% gap in solid waste management in Chirawa.
2. Fresh waste disposal is ongoing at the dumpsite.
3. Though remediation of legacy waste has been started but all necessary process including conducting a baseline survey, ensuring waste stabilization and implementing bio-culture and aeration before processing the waste is not being followed.
4. Gas Collection System is not installed at the dumpsite.
5. Methane detectors are not installed at the dumpsite.
6. Regular Ambient Air Quality Monitoring is not been carried out.
7. On-site monitoring of methane emissions is not done on dumpsite.
8. Fire incidents reported on dumpsite.
9. Provision for leachate collection & treatment not provided.
10. There is no Sanitary Landfill Site at Chirawa.

C. Further you are also directed to ensure following corrective measures:

1. You are required to submit an action plan for biomining of legacy waste dumpsites.

Validity unknown Signature valid
Digitally signed by S[illegible]eer Yadav
Designation : Envi[illegible]mental Engineer
Date: 2025.01.0[illegible] 19:24:25 IST
Reason: Approved

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2. Methane detectors at appropriate locations shall be installed & necessary fire preventive measures shall be implemented.
3. Regular monitoring of methane at source shall be carried out at the dumpsites till the bio-remediation is completed.
4. Quarterly monitoring reports of methane monitoring shall be submitted to the SPCB.
5. Regular Ambient Air Quality Monitoring shall be conducted and quarterly reports shall be submitted to SPCB.
6. The quantity of methane generated from the dumpsite shall be reported on annual basis to the SPCB.

D. You are hereby directed to submit a comprehensive present status report addressing both the non-compliances cited in the State Board notice and those observed by the Joint Committee in the NGT case. This report should include:

1. **Detailed corrective actions taken for each non-compliance.**
2. **Supporting evidence and documentation.**
3. **An updated compliance plan with timelines.**

Kindly provide your response by **11.01.2024**. Failure to furnish the required information within the stipulated time may result in further action as per the provisions of relevant environmental acts and rules.

Your prompt attention to this matter is highly appreciated.

Sincerely,

(Sudheer Yadav)
EE & Regional Officer

Validity unknownSignature valid

Digitally signed by Sudheer Yadav
Designation : Environmental Engineer
Date: 2025.01.09 19:24:25 IST
Reason: Approved

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LiFE Lifestyle for Environment

No. RPCB/RO-JJN/Gen.- 41/2270 Date: - as per e-sign

The Executive Officer,
Nagar Palika, Taranagar,
Churu

Sub.: - Regarding Present Status Report of MSW Site, Taranagar
Ref.: - 1. Hon'ble NGT order in OA 247/2024 dated 19.03.2024 in the matter of news item titled "Ahmedabad Surat landfills among worst three methane hotspots in India" appearing in the Times of India dated 07.02.2024
2. Show Cause Notice issued vide letter dated 02.07.2024
3. Your reply dated 22.07.2024

Sir,

This is with reference to the notice issued by the State Pollution Control Board vide letter dated 02.07.2024, and the reply submitted by your office vide letter dated 22.07.2024 concerning the non-compliances observed during inspection of your MSW site. Additionally, the Joint Committee appointed in the matter of Hon'ble National Green Tribunal (NGT) Original Application No. 247/2024 has reviewed the status of your MSW site and noted persistent non-compliances under your jurisdiction.

A. The deficiencies observed during inspection were as follows:

1. No standard operating procedure for preventing and managing dumpsite fires was maintained.
2. No fire tender and arrangements for fire extinguishing were observed at the site.
3. No records were maintained of the daily door-to-door collection of fresh waste and their transportation details.
4. Segregation of fresh waste is not taking place, and compost pits are not constructed for the decomposition of biodegradable waste.
5. An emergency tipping area is not provided to set aside incoming loads of material known to be on fire or suspected of being so.

Validity unknownSignature valid
Digitally signed by Sameer Yadav
Designation : Environmental Engineer
Date: 2025.01.09 19:28:35 IST
Reason: Approved

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6. Methane gas detectors are not installed on-site (on the downside).
7. CCTV cameras are not installed at the site, and the site remains partially open with no fencing provisions to check unauthorized entries.
8. No plan has been proposed for the development of a sanitary landfill for further disposal of fresh solid waste.

B. Further the specific observations in the Joint Committee Report of the NGT case OA 247/2024 are as follows:

1. There is a 100 % gap in solid waste management in Taranagar.
2. There is no processing of solid waste in Taranagar and 100 % fresh waste is being dumped at the dumpsite.
3. Fresh waste disposal is ongoing at the dumpsite.
4. Gas Collection System is not installed at the dumpsite.
5. Methane detectors are not installed at the dumpsite.
6. Regular Ambient Air Quality Monitoring is not been carried out.
7. On-site monitoring of methane emissions is not done on dumpsite.
8. Provision for leachate collection & treatment not provided.
9. There is no Sanitary Landfill Site at Taranagar.

C. Further you are also directed to ensure following corrective measures/actions:

1. You are required to submit an action plan for biomining of legacy waste dumpsites.
2. Status of bio-mining which was proposed to be started after August, 2024.
3. Methane detectors at appropriate locations shall be installed & necessary fire preventive measures shall be implemented.
4. Regular monitoring of methane at source shall be carried out at the dumpsites till the bio-remediation is completed.
5. Quarterly monitoring reports of methane monitoring shall be submitted to the SPCB.
6. Regular Ambient Air Quality Monitoring shall be conducted and quarterly reports shall be submitted to SPCB.
7. The quantity of methane generated from the dumpsite shall be reported on annual basis to the SPCB.

Validity unknownSignature valid

Digitally signed by S[illegible]neer Yadav
Designation : Envi[illegible]mental Engineer
Date: 2025.01.0[illegible] 19:28:35 IST
Reason: Approved

क्षेत्रीय कार्यालय
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D. You are hereby directed to submit a comprehensive present status report addressing both the non-compliances cited in the State Board notice and those observed by the Joint Committee in the NGT case. This report should include:

1. **Detailed corrective actions taken for each non-compliance.**
2. **Supporting evidence and documentation.**
3. **An updated compliance plan with timelines.**

Kindly provide your response by **11.01.2024**. Failure to furnish the required information within the stipulated time may result in further action as per the provisions of relevant environmental acts and rules.

Your prompt attention to this matter is highly appreciated.

Sincerely,

(Sudheer Yadav)
EE & Regional Officer

Validity unknownSignature valid

Digitally signed by Sudheer Yadav
Designation : Environmental Engineer
Date: 2025.01.09 19:28:35 IST
Reason: Approved

ANNEXURE A9

क्षेत्रीय कार्यालय
REGIONAL OFFICE
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International Year of Cooperatives 2025

Reminder-I

No. RPCB/RO-JJN/Legal-45/838 **Date: 27-11-2025**

The Executive Officer,
Nagar Palika, Chirawa,
District- Jhunjhunu

Sub.:-Regarding Present Status Report of MSW Site, Chirawa

Ref.: 1. Hon'ble NGT order in OA 247/2024 dated 19.03.2024 in the matter of news item titled "Ahmadabad Surat Landfills among worst three methane hotspots in India" appearing in the Times of India dated 07.02.2024.
2. Show cause notice issued vide letter dated 02.07.2024.
3. Your reply dated 31.07.2024.
4. Letter issued to submit present status report dated 08.01.2025.

Sir,

This is with reference to the notice issue by the State pollution Control Board vide letter dated 08.01.2025 & 02.07.2024 and the reply submitted by your office vide letter dated 31.07.2024 concerning the non-compliances observed during inspection of your MSW site. Additionally, the Joint Committee appointed in the matter of Hon'ble National Green Tribunal (NGT) Original Application No. 247/2024 has reviewed the status of your MSW site and persistent non-compliances under your jurisdiction.

A. **The deficiencies observed during the inspection were as follows:**

1. Analysis of various screened fractions i.e. fine earth/bio-earth was not carried out prior to its disposal/utilization.
2. Records and documents for the disposal/utilization of RDFs, inert and fine earth were not maintained.
3. No standard operating procedure for preventing and managing dumpsite fires were maintained.
4. No fire tender and arrangements for fire extinguishing were observed at the site.
5. No records were maintained of the daily door-to-door collection of fresh waste disposed of at the dumpsite.

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6. Segregation of fresh waste is not taking place and compost pits for the decomposition of biodegradable waste are not in use.
7. An emergency tipping area is not provided to set aside incoming loads of material known to be on fire or suspected of being so.
8. Methane gas detectors are not installed on-site (on the downside).
9. The temperature at the windrows/cones is not monitored using a non-contact infrared thermometer.
10. CCTV cameras are not installed at the site and the site remains open with no fencing provisions to check unauthorized entries.
11. No plan has been proposed for the development of a sanitary landfill for further disposal of fresh solid waste.

B. **Further the specific observations in the Joint Committee Report of the NGT case OA 247/2024 are as follow:**

1. There is a 44% gap in solid waste management in Chirawa
2. Fresh waste disposal is ongoing at the dumpsite.
3. Though remediation of legacy waste has been started but all necessary process including conducting a baseline survey, ensuring waste stabilization and implementing bio-culture and aeration before processing the waste is not being followed.
4. Gas Collection System is not installed at the dumpsite.
5. Methane detectors are not installed at the dumpsite.
6. Regular Ambient Air Quality Monitoring is not been carried out.
7. On-site monitoring of methane emissions is not done on dumpsite.
8. Fire incidents reported on dumpsite.
9. Provision for leachate collection && treatment not provided.
10. There is no Sanitary Landfill Site at Chirawa.

C. **Further you are also directed to ensure following corrective measure:**

1. You are requested to submit an action plan for biomining of legacy waste dumpsites.

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RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU
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2. Methane detectors at appropriate locations shall be installed & necessary fire preventive measures shall be implemented.
3. Regular monitoring of methane at source shall be carried out at the dumpsites till the bio-remediation is completed.
4. Quarterly monitoring reports of methane monitoring shall be submitted to the SPCB.
5. Regular Ambient Air Quality Monitoring shall be conducted and quarterly reports shall be submitted to SPCB.
6. The quantity of methane generated from the dumpsite shall be reported on annual basis to the SPCB.

D. You are hereby directed to submit a comprehensive present status report addressing both the non-compliances cited in the State Board notice and those observed by the Joint Committee in the NGT case. This report should include:

1. Detailed corrective actions taken for each non-compliance.
2. Supporting evidence and documentation.
3. An updated compliance plan with timelines.

Kindly provide your response by **12.02.2025**. Failure to furnish the required information within the stipulated time may result in further action as per the provisions of relevant environmental acts and rules

Your prompt attention to this matter is highly appreciated.

Sincerely,

(Sudheer Yadav)
EE & Regional Officer O/C

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Reminder-I

No. RPCB/RO-JJN/Legal-45/ 836 **Date: 27-11-2025**

The Executive Officer,
Nagar Palika, Taranagar,
District- Churu

Sub.:-Regarding Present Status Report of MSW Site, Taranagar

Ref.: 1. Hon'ble NGT order in OA 247/2024 dated 19.03.2024 in the matter of news item titled "Ahmadabad Surat Landfills among worst three methane hotspots in India" appearing in the Times of India dated 07.02.2024.
2. Show cause notice issued vide letter dated 02.07.2024.
3. Your reply dated 22.07.2024.
4. Letter issued to submit present status report dated 08.01.2025.

Sir,

This is with reference to the notice issue by the State pollution Control Board vide letter dated 08.01.2025 & 02.07.2024 and the reply submitted by your office vide letter dated 31.07.2024 concerning the non-compliances observed during inspection of your MSW site. Additionally, the Joint Committee appointed in the matter of Hon'ble National Green Tribunal (NGT) Original Application No. 247/2024 has reviewed the status of your MSW site and persistent non-compliances under your jurisdiction.

A. **The deficiencies observed during the inspection were as follows:**

1. No standard operating procedure for preventing and managing dumpsite fires were maintained.
2. No fire tender and arrangements for fire extinguishing were observed at the site.
3. No records were maintained of the daily door-to-door collection of fresh waste and their transportation details.
4. Segregation of fresh waste is not taking place and compost pits are not constructed for the decomposition of biodegradable waste.
5. An emergency tipping area is not provided to set aside incoming loads of material known to be on fire or suspected of being so.

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6. Methane gas detectors are not installed on-site (on the downside).
7. CCTV cameras are not installed at the site and the site remains open with no fencing provisions to check unauthorized entries.
8. No plan has been proposed for the development of a sanitary landfill for further disposal of fresh solid waste.

B. **Further the specific observations in the Joint Committee Report of the NGT case OA 247/2024 are as follow:**

1. There is a 100% gap in solid waste management in Taranagar.
2. There is no processing of solid waste in Taranagar and 100% fresh waste is being dumped at the dumpsite.
3. Fresh waste disposal is ongoing at the dumpsite.
4. Gas Collection System is not installed at the dumpsite.
5. Methane detectors are not installed at the dumpsite.
6. Regular Ambient Air Quality Monitoring is not been carried out.
7. On-site monitoring of methane emissions is not done on dumpsite.
8. Provision for leachate collection & treatment not provided.
9. There is no Sanitary Landfill Site at Taranagar.

C. **Further you are also directed to ensure following corrective measures/actions:**

1. You are required to submit an action plan for biomining of legacy waste dumpsites.
2. Status of bio-mining which was proposed to be started August, 2024.
3. Methane detectors at appropriate locations shall be installed & necessary fire preventive measures shall be implemented.
4. Regular monitoring of methane at source shall be carried out at the dumpsites till the bio-remediation is completed.
5. Quarterly monitoring reports of methane monitoring shall be submitted to the SPCB.
6. Regular Ambient Air Quality Monitoring shall be conducted and quarterly reports shall be submitted to SPCB.
7. The quantity of methane generated from the dumpsite shall be reported on annual basis to the SPCB.

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D. You are hereby directed to submit a comprehensive present status report addressing both the non-compliances cited in the State Board notice and those observed by the Joint Committee in the NGT case. This report should include:

1. **Detailed corrective actions taken for each non-compliance.**
2. **Supporting evidence and documentation.**
3. **An updated compliance plan with timelines.**

Kindly provide your response by **12.02.2025.** Failure to furnish the required information within the stipulated time may result in further action as per the provisions of relevant environmental acts and rules

Your prompt attention to this matter is highly appreciated.

Sincerely,

(Sudheer Yadav)
EE & Regional Officer O/c

ANNEXURE A10

Action Taken Report

Submitted in Reference to

Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi order dated 19/03/2024 & 27/09/2024

In the Matter of

Original Application. No. 247/2024

"Ahmedabad Surat landfills among worst three methane hotspots in India appearing in the Times of India dated 07.02.2024"

Action Taken Report In the Matter of Original Application. No. 247/2024 "Ahmedabad Surat landfills among worst three methane hotspots in India appearing in the Times of India dated 07.02.2024"

INTRODUCTION

Hon'ble NGT vide order dated 19.3.2024 in O.A No. 247/2024 took the cognizance of suo-moto on the basis of News item titled "Ahmedabad Surat landfills among worst three methane hotspots in India" published in the News Paper of Times of India dated 07.02.2024. The news item highlighted the emission of high-level Methane gas emission sources identified by Indian Institute of Remote Sensing (IIRS) and Indian Space Research Organisation (ISRO) in the four states of nation covering 12 Cities. In the Rajasthan, the four locations i.e. Chirawa, Taranagar, **Jaisalmer** and Barmer were identified as the hotspots of high level Methane emission in which the location of Jaisalmer district as per latitude/longitude specified in the said order were related to Oil and Gas site

COMPLIANCES & ACTION TAKEN REPORT

The GPS location of the hotspots of methane generation in the IIRS report was compared with the GPS location of the O&G facilities in the particular cities provided by the SPCBs/PCCs. O&G facilities close to the hotspots as per the IIRS report could be identified based on the assessment. As per assessment of location, the hotspot site of high-level methane emission in the Jaisalmer district were found adjacent to Oil & Gas -GGS site of M/s Focus energy Ltd. SGL gas field, Jaisalmer which has been established/operated at Block-RJ-ON/6, Village-Langtala, Tehsil & District-Jaisalmer (Latitude-27.141, Longitude-69.759) which lies in Jurisdiction of Regional Office Jaisalmer of RSPCB.

It is worth to mention that the unit M/s Focus Energy Limited has been issued the Consent to Operate under Water Act,1974 & Air Act,1981 for Gas Gathering Station Plant at this location by RSPCB vide order No.2023-2024/Oil and Gas/12 dated 08/01/2024 for the Gas Gathering Station activity @ 0.95 MMSCMD having validity up to 31/01/2028. (Copy Enclosed at **Annexure-I**). Unit was visited by the Board officials along with the Air Quality Monitoring of the site during

the period of 19 th July 2024 to 22 th July 2024.(Copy of AAQM data analysed during the period is enclosed at **Annexure- II)**.

Details in terms of the identification of methane emission spots and mitigation measure adopted by the unit as below :-

S.No.	Point Details	Action taken/Remarks
1.	Methane gas generation	At present, generation of Natural Gas is 0.078 MMSCMD in which content of Methane is 85 % (Mole percent) approx. All the natural gas is supplied to Ramgarh Gas Thermal Power Plant(RGTPP located at Village-Ramgarh, Jaisalmer for the electricity/power generations through closed conduit pipeline adopting all safety measures. 1. Flaring- Nil 2. Other purpose-Supplied to nearby Gas based thermal power plant for the power/electricity generation.
2.	Disposal to Environment of Methane	As reported/informed , there is no flaring of the natural gas to environment and 100 percent converted to production hence no incident of methane emission reported to environment reported.
3.	Methane detectors	Methane detectors are installed and in working condition to identify the any incident of Methane leakage/emission
4.	Fire Incidents (In last five years)	No fire incident reported in last five years
5.	Mitigation measures taken for reduction in	• Vapour Recovery System installed to capture and

	organic emission including methane	process methane emissions and regularly maintenance to prevent leaks. • Methane-oxidizing bio filters provided to reduce methane emissions. • Implementation of leak detection and repair system • Provision of low bleed pneumatic instruments to minimize emission • Regular maintenance and inspection of equipment to prevent leakage
6.	Ambient air quality monitoring with standards (Recent data & Compliance of the parameters)	Ambient air quality monitoring were conducted by State Board from 19/07/2024 to 21/07/2024 by State Board through its Mobile Van in the nearby premises of unit. (Results are enclosed at **Annexure- II** Attached). It is observed that the parameters SOx, Nox, CO, O_3,PM10 etc. were found in limit as per NAAQS norms. Unit has also submitted the ambient air quality monitoring reports from MoEF Certified/accredited laboratory (enclosed at **Annexure- III**) mentioning the concentration of Methane as Total Hydrocarbon.

(Jagdish Choudhary)
Regional Officer
RSPCB, Jaisalmer

Head Office Oil and Gas

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716804

Registered

File No : **F(Tech)/Jaisalmer(Jaisalmer)/7191(1)/2023-2024/6437-6439**

Order No : **2023-2024/Oil and Gas/12** **Date:** **Jan 8 2024 3:43PM**

Unit Id : 64681

M/s Focus Energy Limited

56 chandraveer singh Near Hotel Priya , Jaisalmer
Tehsil:Jaisalmer
District:Jaisalmer

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 16/02/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Gas Gathering Station plant** situated at **SGL Gas Field, Block-RJ-ON/6, Village Langtala Jaisalmer Tehsil:Jaisalmer District:Jaisalmer** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **16/02/2023** to **31/01/2028** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Gas Gathering Station	Activity	0.95 MMSCMD

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

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Phone: 0141-2716804

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File No : F(Tech)/Jaisalmer(Jaisalmer)/7191(1)/2023-2024/6437-6439
Order No : 2023-2024/Oil and Gas/12 Date: Jan 8 2024 3:43PM
Unit Id : 64681

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	0.500	NIL	0.500 Septic Tank and Soakpit

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Flare (1 No.)	ADEQUATE STACK HEIGHT	--	--

6 **That this Consent to Operate shall also be considered for the period from 01.05.2018 to 15.02.2023.**

7 **That the industry shall comply with the provisions of Manufacture, Storage & Impost of Hazardous Chemical Rules, 1989.**

8 **That fresh water requirement of 35-40 KLD shall be met from groundwater with prior permission from CGWA. That no ground water will be extracted in violation of Central Ground Water Authority guideline.**

9 **That no waste water shall be discharged outside and inside the premises so as to maintain zero discharge status.**

10 **That separated water which is produced at GGS plant shall be allowed to dry by solar evaporation/ used in plantation and sprinkling purpose on haul road.**

11 **That the industry shall comply with all the conditions of Environmental Clearance issued by the Ministry of Environment & Forest, Govt. of India, vide letters no. J/11011/289/2009/IA-II (I) dated 10.07.2009.**

12 **That the industry shall not install any source of air emission in violation of the Environmental Clearance conditions and without obtaining prior Consent to Establish from the State Board. The Power requirement shall be met from MPT-Captive Power Plant.**

13 **That ambient air quality for the various parameters like HC and VOC shall get checked by RSPCB at the cost of PP once in six months.**

Head Office Oil and Gas
Rajasthan State Pollution Control Board
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Phone: 0141-2716804

Registered

File No : F(Tech)/Jaisalmer(Jaisalmer)/7191(1)/2023-2024/6437-6439
Order No : 2023-2024/Oil and Gas/12 Date: Jan 8 2024 3:43PM

Unit Id : 64681

14 **That all fuels, lubricants and chemicals will be kept in well-designed storage facility with regular inventory checking.**

15 **That the industry shall comply with the provisions of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules,2016 to manage, handle and dispose the (Hazardous Waste).**

16 **That green belt shall be developed in at least 33% area to mitigate the effects of fugitive emissions all around the plant as per CPCB guidelines in consultation with the local DFO. Thick greenbelt with suitable plant species like Rohida, Shisham, Khejri, Ber and other desert species shall be developed around the plant.**

17 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act.**

18 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

19 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

20 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

21 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

22 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

23 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

Head Office Oil and Gas
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716804

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File No : F(Tech)/Jaisalmer(Jaisalmer)/7191(1)/2023-2024/6437-6439
Order No : 2023-2024/Oil and Gas/12 **Date:** Jan 8 2024 3:43PM

Unit Id : 64681

24 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

25 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[Oil and Gas]

(A): **Copy to:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Jaisalmer to ensure compliance of consent conditions.
2 Master File.

Group Incharge[Oil and Gas]

Signature Not Verified
Digitally signed by Sanjay Kothari
Date: 2024.01.08 15:45:14 IST
Reason: SelfAttested
Location:

Annexure-II

Rajasthan State Pollution Control Board

Continuous Ambient Air Quality Monitoring Station : Mobile Van RJ14GN9613

Daily Report on Ambient Air Quality

21-07-2024

Hour	CO mg/m³	O3 µg/m³	NO µg/m³	NO2 µg/m³	NOx ppb	NH3 µg/m³	SO2 µg/m³	PM2.5 µg/m³	PM10 µg/m³	BEN µg/m³	TOL µg/m³	E-BEN µg/m³	MP-XYL µg/m³	O-XYL µg/m³	AT °C	RH %	SR W/m²	WS m/s	WD deg.	BP mmHg	Rain mm
06:00	0.10	6.2	0.3	5.9	3.3	2.7	0.8	2	47	4.16	16.50	0.93	2.84	1.39	31.8	83	52	0.6	238	740	0.0
07:00	0.12	12.2	0.5	5.6	3.4	2.8	0.3	2	35	4.86	18.51	0.90	3.32	1.60	33.4	72	224	1.1	237	740	0.0
08:00	0.20	21.4	0.2	4.5	2.6	3.2	0.5	13	52	4.40	15.11	0.74	2.32	1.16	35.0	61	309	1.0	209	741	0.0
09:00																					
10:00																					
11:00																					
12:00																					
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AVG	0.14	13.3	0.3	5.3	3.1	2.9	0.5	6	45	4.48	16.71	0.86	2.83	1.38	33.4	72	195	0.9	228	740	0.0
MIN	0.10	6.2	0.2	4.5	2.6	2.7	0.3	2	35	4.16	15.11	0.74	2.32	1.16	31.8	61	52	0.6	209	740	0.0
MAX	0.20	21.4	0.5	5.9	3.4	3.2	0.8	13	52	4.86	18.51	0.93	3.32	1.60	35.0	83	309	1.1	238	741	0.0
Sum																					0.0

CAAQMS monitored by: Ecotech Monitoring Solutions Pvt Ltd.

CAAQMS Location: Focus gas Energy Plant Jaisalmer

Report Duration: 21-Jul-2024 06:00 AM to 22-Jul-2024 06:00 AM

Coordinates: 27.140043, 69.749494

Rajasthan State Pollution Control Board

Continuous Ambient Air Quality Monitoring Station : Mobile Van RJ14GN9613

Daily Report on Ambient Air Quality

19-07-2024

Hour	CO mg/m³	O3 µg/m³	NO µg/m³	NO2 µg/m³	NOx ppb	NH3 µg/m³	SO2 µg/m³	PM2.5 µg/m³	PM10 µg/m³	BEN µg/m³	TOL µg/m³	E-BEN µg/m³	MP-XYL µg/m³	O-XYL µg/m³	AT °C	RH %	SR W/m²	WS m/s	WD deg.	BP mmHg	Rain mm
06:00																					
07:00																					
08:00																					
09:00																					
10:00																					
11:00																					
12:00																					
13:00	0.03	19.6	0.6	10.2	5.9	100.5	0.4			0.38	0.41	0.22	0.56	0.65	37.5	21	426	1.3	157	750	0.0
14:00	0.03	18.6	0.5	14.9	8.4	134.6	1.3			0.32	1.69	0.52	1.39	0.78	37.9	21	410	1.1	144	751	0.0
15:00	0.03	52.0	1.0	10.8	6.6	101.3	2.7	14	46	0.46	6.02	1.74	3.72	2.54	42.0	21	379	1.2	156	747	0.0
16:00	0.03	75.6	0.2	8.1	4.5	68.7	3.0	10	50	3.82	18.96	2.92	7.81	5.11	42.3	20	356	1.5	163	749	0.0
17:00	0.08	76.7	0.3	6.1	3.5	44.0	3.0	13	71	1.48	7.71	1.90	3.53	2.88	42.1	20	307	1.7	189	443	0.0
18:00	0.12	83.9	0.4	5.3	3.1	41.1	2.6	9	85	6.50	26.53	2.87	7.16	3.77	41.9	22	333	2.1	285	731	0.0
19:00	0.14	84.9	1.2	5.0	3.6	44.3	3.0	6	77	15.73	59.67	3.67	14.01	6.17	41.1	25	322	2.9	312	751	0.0
20:00	0.09	86.2	0.3	4.0	2.4	39.9	3.1	9	57	22.95	83.77	3.80	18.18	7.26	40.2	29	313	2.7	307	752	0.0
21:00	0.11	116.4	0.3	3.8	2.2	31.4	3.1	8	23	27.85	113.90	4.53	27.24	10.16	39.7	33	59	1.5	305	753	0.0
22:00	0.09	13.3	0.2	3.3	2.0	23.3	2.8	6	26	40.77	164.96	6.85	41.84	15.76	39.2	35	56	1.0	314	755	0.0
23:00	0.08	21.3	0.3	3.0	1.8	18.9	1.8	3	42	40.11	163.77	6.66	38.93	14.40	38.5	37	58	1.1	318	739	0.0
00:00	0.10	31.9	0.4	3.2	2.0	16.7	0.6	4	34	27.82	117.40	4.71	25.52	9.29	38.0	39	58	1.5	330	738	0.0
01:00	0.11	27.4	0.2	3.3	1.9	17.3	0.4	7	38	4.22	26.21	1.77	6.12	2.70	37.4	40	58	0.9	336	738	0.0
02:00	0.09	29.5	0.1	3.7	2.1	15.2	0.3	5	47	5.20	33.55	2.06	6.49	3.11	36.9	43	58	0.8	341	738	0.0
03:00	0.10	20.8	0.5	3.6	2.3	12.8	0.4	3	58	3.68	27.59	1.94	5.42	2.91	36.4	45	57	0.5	335	738	0.0
04:00	0.11	17.3	0.8	3.6	2.6	10.7	0.3	5	70	3.84	26.38	1.84	5.30	2.73	35.8	47	57	0.4	329	738	0.0
05:00	0.11	10.3	0.4	4.1	2.5	9.5	0.3	15		27.34	111.84	3.94	18.33	5.97	35.2	51	57	0.5	334	738	0.0
AVG	**0.09**	**46.2**	**0.5**	**5.6**	**3.4**	**43.0**	**1.7**	**8**	**52**	**13.67**	**58.26**	**3.06**	**13.62**	**5.66**	**39.0**	**32**	**198**	**1.3**	**274**	**726**	**0.0**
MIN	0.03	10.3	0.1	3.0	1.8	9.5	0.3	3	23	0.32	0.41	0.22	0.56	0.65	35.2	20	56	0.4	144	443	0.0
MAX	0.14	116.4	1.2	14.9	8.4	134.6	3.1	15	85	40.77	164.96	6.85	41.84	15.76	42.3	51	426	2.9	341	755	0.0
Sum																					**0.0**

CAAQMS monitored by: Ecotech Monitoring Solutions Pvt Ltd.

CAAQMS Location: Focus gas Energy Plant Jaisalmer

Report Duration: 19-Jul-2024 06:00 AM to 20-Jul-2024 06:00 AM

Coordinates: 27.140043, 69.749494

Rajasthan State Pollution Control Board

Continuous Ambient Air Quality Monitoring Station : Mobile Van RJ14GN9613

Daily Report on Ambient Air Quality

20-07-2024

Hour	CO mg/m³	O3 µg/m³	NO µg/m³	NO2 µg/m³	NOx ppb	NH3 µg/m³	SO2 µg/m³	PM2.5 µg/m³	PM10 µg/m³	BEN µg/m³	TOL µg/m³	E-BEN µg/m³	MP-XYL µg/m³	O-XYL µg/m³	AT °C	RH %	SR W/m²	WS m/s	WD deg.	BP mmHg	Rain mm
06:00	0.10	13.7	0.3	3.8	2.3	8.2	0.6	10		3.79	26.82	1.80	5.13	2.46	35.1	53	64	0.9	334	739	0.0
07:00	0.10	12.4	0.6	3.9	2.5	7.6	0.9	10	10	2.81	20.35	1.44	4.10	2.05	35.6	52	89	1.5	333	740	0.0
08:00	0.11	54.3	0.8	3.6	2.5	11.1	0.5	12		2.73	15.56	1.26	3.27	1.63	36.9	44	168	1.9	328	740	0.0
09:00	0.16	35.6	0.9	5.3	3.5	12.1	0.5	13		3.48	16.19	1.20	3.31	1.72	38.1	39	234	1.6	317	740	0.0
10:00	0.13	61.8	0.8	4.8	3.2	24.7	0.3	15		6.49	29.73	2.12	7.46	3.55	39.5	34	290	1.1	313	740	0.0
11:00	0.12	67.2	0.8	4.1	2.8	91.1	1.2	5		8.27	40.36	3.12	9.76	5.13	40.4	31	310	1.4	273	740	0.0
12:00	0.08	67.9	1.3	4.1	3.2	43.3	1.3	8		2.68	17.32	2.04	5.41	3.13	41.3	27	321	1.9	259	739	0.0
13:00	0.08	69.6	0.8	3.7	2.6	33.6	1.3	7		4.73	20.99	1.78	5.25	2.83	42.5	22	336	2.1	275	738	0.0
14:00	0.09	69.2	0.5	3.1	2.1	41.5	1.2	8		7.89	31.55	2.09	7.59	3.69	42.7	21	223	2.1	277	736	0.0
15:00	0.08	22.8	0.4	3.6	2.2	37.9	0.7	15	52	4.09	17.95	1.70	4.21	2.69	35.6	55	83	4.2	85	738	0.0
16:00	0.09	20.6	0.3	3.3	2.0	20.7	0.5	15		0.60	6.41	0.87	1.55	1.20	31.1	81	67	2.1	103	739	0.0
17:00	0.07	34.6	0.7	2.9	2.1	13.5	0.1	9	43	4.01	18.60	1.07	3.36	1.59	32.7	67	110	1.2	122	739	0.0
18:00	0.09	42.2	0.2	3.2	1.9	11.4	0.4	28	32	2.03	10.25	0.76	1.96	1.05	33.4	61	77	2.3	236	740	0.0
19:00	0.10	33.9	0.1	2.8	1.6	9.6	0.8	3	34	2.37	8.36	0.42	1.42	0.74	33.3	58	23	1.4	243	740	0.0
20:00	0.07	10.4	0.3	3.1	1.9	8.7	0.5	2	10	2.89	10.80	0.55	1.48	0.67	32.7	65	11	0.8	129	741	0.0
21:00	0.08	27.0	0.6	4.3	2.8	8.0	0.7	7	27	3.19	16.15	0.88	2.62	1.15	33.2	66	11	0.4	103	742	0.0
22:00	0.09	25.5	0.3	4.0	2.3	6.8	0.7	3	32	8.81	34.42	1.23	5.20	1.88	33.2	67	12	0.5	166	741	0.0
23:00	0.09	22.4	0.2	3.7	2.1	6.1	0.8	3	31	9.21	28.10	0.88	2.34	1.11	33.3	68	12	0.7	128	741	0.0
00:00	0.10	17.6	0.3	3.5	2.1	6.1	0.4	4	50	1.25	6.23	0.68	1.20	0.88	32.8	71	12	0.9	77	740	0.0
01:00	0.10	16.0	0.3	3.9	2.3	5.4	0.2	3	51	0.50	4.34	0.68	0.98	0.77	32.7	73	12	0.9	73	740	0.0
02:00	0.09	13.1	0.2	3.7	2.1	5.4	0.1	5	63	0.34	3.82	0.61	0.87	0.68	32.6	75	12	1.6	87	739	0.0
03:00	0.09	11.0	0.4	4.5	2.7	4.5	0.6	5	68	0.33	3.68	0.60	0.82	0.70	32.4	78	12	0.9	101	739	0.0
04:00	0.09	8.5	0.3	5.5	3.2	3.7	0.2	2	60	1.55	8.09	0.76	1.47	0.89	32.2	79	12	0.4	298	739	0.0
05:00	0.09	7.4	0.3	6.0	3.5	2.7	0.2	3	68	6.53	24.48	1.18	3.87	1.63	31.9	81	12	0.6	269	739	0.0
AVG	**0.09**	**31.9**	**0.5**	**3.9**	**2.5**	**17.6**	**0.6**	**8**	**42**	**3.77**	**17.52**	**1.24**	**3.53**	**1.83**	**35.2**	**57**	**105**	**1.4**	**205**	**740**	**0.0**
MIN	0.07	7.4	0.1	2.8	1.6	2.7	0.1	2	10	0.33	3.68	0.42	0.82	0.67	31.1	21	11	0.4	73	736	0.0
MAX	0.16	69.6	1.3	6.0	3.5	91.1	1.3	28	68	9.21	40.36	3.12	9.76	5.13	42.7	81	336	4.2	334	742	0.0
Sum																					**0.0**

CAAQMS monitored by: Ecotech Monitoring Solutions Pvt Ltd.

CAAQMS Location: Focus gas Energy Plant Jaisalmer

Report Duration: 20-Jul-2024 06:00 AM to 21-Jul-2024 06:00 AM

Coordinates: 27.140043, 69.749494

Annexure-III

NAKSHATRA ENVIRO SERVICES

Plot No. 46, Solitaire Industrial Park, Phase I, Dahmi Kalan, Bagru (Ext.), Jaipur - 303007
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E-mail : neslab2004@gmail.com, nakshatraenviro@gmail.com

Recognized by Ministry of Environment, Forest and Climate Change, Government of India
ISO 9001 : 2015, ISO 14001 : 2015 & ISO 45001 : 2018 Certified Laboratory

Reference No.: NES-ENV-241024060 Date: 28/10/2024

TEST REPORTS
NOISE LEVEL MONITORING DATA

Issued to	M/s. Focus Energy Limited Gas Gathering Station (GGS)
Address	Near Village – Langtala, Tehsil – Jaisalmer, District – Jaisalmer (Rajasthan – IN)
Industrial Activity	Natural Gas Collection Station
MONITORING DETAILS	
Sampling Location	Near SGL Plant, NGBC/ OGBC
Date of Sampling	22/10/2024
Ambient Temperature	Max. 35°C & Min. 26°C
Relative Humidity	36%
Meteorological Conditions	Clear Sky
Control Measures, if any	Nil
Test Method	IS 9989: 1981 (Reaffirmed Year 2020)

RESULTS

Sl. No.	Parameters	Unit	Noise Level Measured	Limits
1.	Noise Level Day Time – L_{Day} (Duration: 6 am to 10 pm)	dB (A)	67.3	75.0
2.	Noise Level Night Time – L_{Night} (Duration: 10 pm to 6 am)	dB (A)	49.3	70.0

Note: Limits as per CPCB.

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Harshita
(Harshita)
Review By

NAKSHATRA ENVIRO SERVICES JAIPUR
Seal

Madhusudan Sharma
(Madhusudan Sharma)
Authorized Signatory

*** END OF REPORT ***

NAKSHATRA ENVIRO SERVICES

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Reference No.: NES-ENV-241024056 Date: 28/10/2024

TEST REPORTS
AMBIENT AIR QUALITY MONITORING

Issued to	M/s. Focus Energy Limited Gas Gathering Station (GGS)
Address	Near Village – Langtala, Tehsil – Jaisalmer, District – Jaisalmer (Rajasthan – IN)
Industrial Activity	Natural Gas Collection Station
SAMPLE DETAILS	
Sampling Location	Near Control Room, SGL – 1 Plant
Date of Sampling	22/10/2024
Ambient Temperature	Max. 35°C & Min. 26°C
Relative Humidity	36%
Weather Conditions	Clear Sky
Period of Testing	24/10/2024 to 28/10/2024

TEST RESULTS

Sl. No.	Parameters	Values Found	NAAQS	Unit	TEST METHOD
1.	PM_{10}	78.63	100	µg/m³	IS 5182 (P-23):2006 (RA 2017)
2.	$PM_{2.5}$	39.20	60	µg/m³	IS 5182 (P-24):2019 (RA 2023)
3.	Sulphur dioxide (SO_2)	7.12	80	µg/m³	IS 5182 (P-02):2001 (RA 2017)
4.	Oxides of Nitrogen (NO_X)	24.56	80	µg/m³	IS 5182 (P-06):2006 (RA 2017)
5.	Carbon Monoxide (CO)	0.68	2.00	mg/m³	IS 5182 (P-10):1999 (RA 2019)
6.	Total Hydrocarbon (as CH_4)	0.16	--	µg/m³	IS 5182 (P-17):1979 (RA 2019)
7.	Volatile Organic Carbon (as BTX)	0.30	--	µg/m³	IS 5182 (P-11):2006 (RA 2017)

Note: NAAQS; National Ambient Air Quality Standard

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- Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified.

Harshita
(Harshita)
Review By

Seal NAKSHATRA ENVIRO SERVICES JAIPUR

Madhusudan Sharma
(Madhusudan Sharma)
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Reference No.: NES-ENV-241024061 Date: 28/10/2024

TEST REPORTS
NOISE LEVEL MONITORING DATA

Issued to	M/s. Focus Energy Limited Gas Gathering Station (GGS)
Address	Near Village – Langtala, Tehsil – Jaisalmer, District – Jaisalmer (Rajasthan – IN)
Industrial Activity	Natural Gas Collection Station
MONITORING DETAILS	
Sampling Location	Near SGL Plant, Compressor Yard
Date of Sampling	22/10/2024
Ambient Temperature	Max. 35°C & Min. 26°C
Relative Humidity	36%
Meteorological Conditions	Clear Sky
Control Measures, if any	Nil
Test Method	IS 9989: 1981 (Reaffirmed Year 2020)

RESULTS

Sl. No.	Parameters	Unit	Noise Level Measured	Limits
1.	Noise Level Day Time – L_{Day} (Duration: 6 am to 10 pm)	dB (A)	72.1	75.0
2.	Noise Level Night Time – L_{Night} (Duration: 10 pm to 6 am)	dB (A)	48.5	70.0

Note: Limits as per CPCB.

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(Harshita)
Review By

NAKSHATRA ENVIRO SERVICES JAIPUR Seal

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ISO 9001 : 2015, ISO 14001 : 2015 & ISO 45001 : 2018 Certified Laboratory

Date: 28/10/2024

No.: NES-ENV-241024065

TEST REPORTS
WATER QUALITY ANALYSIS

	M/s. Focus Energy Limited Gas Gathering Station (GGS)
	Near Village – Langtala, Tehsil – Jaisalmer, District – Jaisalmer (Rajasthan – IN)
l Activity	Natural Gas Collection Station

SAMPLE DETAILS

g Location	Fresh Water Well – EPN
Quantity	2.0 Litres
Condition	Packed
Description	Clear & Colorless Liquid
Collected By	NES Representative
Sample Collection	24/10/2024
of Testing	24/10/2024 to 28/10/2024

TEST RESULTS

Parameters	Unit	Values Found	Test Method
Physical Parameters			
pH	-	7.96	IS 3025 (P-11):1983, RA 2017
Odour	-	Agreeable	IS 3025 (P-05):2018
Taste	-	Agreeable	IS 3025 (P-07):2017
Turbidity (NTU)	NTU	< 1	IS 3025 (P-10):1984, RA 2017
Total Dissolved Solids	mg/l	1550.40	IS 3025 (P-16):1984, RA 2017
General Parameters			
Total Hardness	mg/l	384.30	IS 3025 (P-21):2009, RA 2019
Total Alkalinity	mg/l	300.0	IS 3025 (P-23):1986, RA 2019
Aluminium (as Al)	mg/l	B.D.L.	IS 3025 (P-55):2003, RA 2019
Boron (as B)	mg/l	B.D.L.	IS 3025 (P-57):2005, RA 2017
Calcium (as Ca)	mg/l	80.16	IS 3025 (P-40):1991, RA 2019
Chloride (as Cl)	mg/l	517.83	IS 3025 (P-32):1988, RA 2019
Copper (as Cu)	mg/l	0.05	IS 3025 (P-42):1992, RA 2019
Fluoride (as F)	mg/l	0.42	IS 3025 (P-60):2008, RA 2019
Iron (as Fe)	mg/l	0.10	IS 3025 (P-53):2003, RA 2019

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15.	Magnesium (as Mg)	mg/l	1540.47	IS 3025 (P-46):1994, RA 2019
16.	Manganese (as Mn)	mg/l	B.D.L.	IS 3025 (P-59):2006, RA 2017
17.	Nitrate (as NO_3)	mg/l	47.16	IS 3025 (P-34):1988, RA 2019
18.	Sulphate (as SO_4)	mg/l	4084.0	IS 3025 (P-24):1986, RA 2019
19.	Sodium (as Na)	mg/l	157.20	IS 3025 (P-45):1993, RA 2019
20.	Zinc (as Zn)	mg/l	1.20	IS 3025 (P-49):1994, RA 2019
C.	**Parameters concerning Toxic Substances**			
21.	Arsenic (as As)	mg/l	B.D.L.	IS 3025 (P-37):1988, RA 2019
22.	Cadmium (as Cd)	mg/l	B.D.L.	IS 3025 (P-41):1992, RA 2019
23.	Cobalt (as Co)	mg/l	B.D.L.	APHA 3111 B:1992
24.	Lead (as Pb)	mg/l	B.D.L.	IS 3025 (P-47):1994, RA 2019
25.	Mercury (as Hg)	mg/l	B.D.L.	IS 3025 (P-48):1994, RA 2019
26.	Total Chromium (Cr)	mg/l	B.D.L.	IS 3025 (P-52):2003, RA 2019
D.	**Bacteriological Parameters**			
27.	*Total Coliform* (CFU/ 100 ml)		Absent	IS 1622:1981 (RA 2018)
28.	*E-Coli* (CFU/ 100 ml)		Absent	IS 1622:1981 (RA 2018)

Note: **N.R. – No Relaxation; B.D.L. – Below Detection Limit**

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Reference No.: NES-ENV-241024055 Date: 28/10/2024

TEST REPORTS
AMBIENT AIR QUALITY MONITORING

Issued to	M/s. Focus Energy Limited Gas Gathering Station (GGS)
Address	Near Village – Langtala, Tehsil – Jaisalmer, District – Jaisalmer (Rajasthan – IN)
Industrial Activity	Natural Gas Collection Station
SAMPLE DETAILS	
Sampling Location	Near Main Gate, GGS Installation
Date of Sampling	22/10/2024
Ambient Temperature	Max. 35°C & Min. 26°C
Relative Humidity	36%
Weather Conditions	Clear Sky
Period of Testing	24/10/2024 to 28/10/2024

TEST RESULTS

Sl. No.	Parameters	Values Found	NAAQS	Unit	Test Method
1.	PM_{10}	83.25	100	$\mu g/m^3$	IS 5182 (P-23):2006 (RA 2022)
2.	$PM_{2.5}$	39.66	60	$\mu g/m^3$	IS 5182 (P-24):2019 (RA 2023)
3.	Sulphur dioxide (SO_2)	8.0	80	$\mu g/m^3$	IS 5182 (P-02):2001 (RA 2022)
4.	Oxides of Nitrogen (NO_X)	25.96	80	$\mu g/m^3$	IS 5182 (P-06):2006 (RA 2022)
5.	Carbon Monoxide (CO)	0.65	2.00	mg/m^3	IS 5182 (P-10):1999 (RA 2019)
6.	Total Hydrocarbon (as CH_4)	0.10	--	$\mu g/m^3$	IS 5182 (P-17):1979 (RA 2019)
7.	Volatile Organic Carbon (as BTX)	0.30	--	$\mu g/m^3$	IS 5182 (P-11):2006 (RA 2022)

Note: **NAAQS; National Ambient Air Quality Standard**

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Recognized by Ministry of Environment, Forest and Climate Change, Government of India
ISO 9001 : 2015, ISO 14001 : 2015 & ISO 45001 : 2018 Certified Laboratory

Reference No.: NES-ENV-241024059 Date: 28/10/2024

TEST REPORTS
NOISE LEVEL MONITORING DATA

Issued to	M/s. Focus Energy Limited Gas Gathering Station (GGS)
Address	Near Village – Langtala, Tehsil – Jaisalmer, District – Jaisalmer (Rajasthan – IN)
Industrial Activity	Natural Gas Collection Station
MONITORING DETAILS	
Sampling Location	Near CO_2 Plant, Compressor Yard
Date of Sampling	22/10/2024
Ambient Temperature	Max. 35°C & Min. 26°C
Relative Humidity	36%
Meteorological Conditions	Clear Sky
Control Measures, if any	Nil
Test Method	IS 9989: 1981 (Reaffirmed Year 2020)

RESULTS

Sl. No.	Parameters	Unit	Noise Level Measured	Limits
1.	Noise Level Day Time – L_{Day} (Duration: 6 am to 10 pm)	dB (A)	73.2	75.0
2.	Noise Level Night Time – L_{Night} (Duration: 10 pm to 6 am)	dB (A)	49.0	70.0

Note: **Limits as per CPCB.**

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Harshita
(Harshita)
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NAKSHATRA ENVIRO SERVICES

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ISO 9001 : 2015, ISO 14001 : 2015 & ISO 45001 : 2018 Certified Laboratory

Reference No.: NES-ENV-241024057 — Date: 28/10/2024

TEST REPORTS
NOISE LEVEL MONITORING DATA

Issued to	M/s. Focus Energy Limited Gas Gathering Station (GGS)
Address	Near Village – Langtala, Tehsil – Jaisalmer, District – Jaisalmer (Rajasthan – IN)
Industrial Activity	Natural Gas Collection Station
MONITORING DETAILS	
Sampling Location	Near Main Gate, GGS Installation
Date of Sampling	22/10/2024
Ambient Temperature	Max. 35°C & Min. 26°C
Relative Humidity	36%
Meteorological Conditions	Clear Sky
Control Measures, if any	Nil
Test Method	IS 9989: 1981 (Reaffirmed Year 2020)

RESULTS

Sl. No.	Parameters	Unit	Noise Level Measured	Limits
1.	Noise Level Day Time – L_{Day} (Duration: 6 am to 10 pm)	dB (A)	65.9	75.0
2.	Noise Level Night Time – L_{Night} (Duration: 10 pm to 6 am)	dB (A)	48.7	70.0

Note: **Limits as per CPCB.**

- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing.
- Total liability of this laboratory is limited to the invoice amount.
- The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied.

Harshita
(Harshita)
Review By

NAKSHATRA ENVIRO SERVICES JAIPUR

Madhusudan Sharma
(Madhusudan Sharma)
Authorized Signatory

*** END OF REPORT ***

NAKSHATRA ENVIRO SERVICES

Plot No. 46, Solitaire Industrial Park, Phase I, Dahmi Kalan, Bagru (Ext.), Jaipur - 303007
Website : www.nakshatraenviro.in | M.: 9413666777, 8003896245
E-mail : neslab2004@gmail.com, nakshatraenviro@gmail.com

Recognized by Ministry of Environment, Forest and Climate Change, Government of India
ISO 9001 : 2015, ISO 14001 : 2015 & ISO 45001 : 2018 Certified Laboratory

Reference No.: NES-ENV-241024066 — Date: 28/10/2024

TEST REPORTS
WATER QUALITY ANALYSIS

Issued to	M/s. Focus Energy Limited Gas Gathering Station (GGS)
Address	Near Village – Langtala, Tehsil – Jaisalmer, District – Jaisalmer (Rajasthan – IN)
Industrial Activity	Natural Gas Collection Station

SAMPLE DETAILS

Sampling Location	Saline Water Well – GGS Camp
Sample Quantity	2.0 Litres
Sample Condition	Packed
Sample Description	Clear & Colorless Liquid
Sample Collected By	NES Representative
Date of Sample Collection	22/10/2024
Period of Testing	24/10/2024 to 28/10/2024

TEST RESULTS

Sl. No.	Parameters	Unit	Values Found	Test Method
A.	**Physical Parameters**			
1.	pH	-	7.25	IS 3025 (P-11):1983, RA 2017
2.	Odour	-	Agreeable	IS 3025 (P-05):2018
3.	Taste	-	Saline	IS 3025 (P-07):2017
4.	Turbidity (NTU)	NTU	< 1	IS 3025 (P-10):1984, RA 2017
5.	Total Dissolved Solids	mg/l	21322.95	IS 3025 (P-16):1984, RA 2017
B.	**General Parameters**			
6.	Total Hardness	mg/l	7452.0	IS 3025 (P-21):2009, RA 2019
7.	Total Alkalinity	mg/l	524.0	IS 3025 (P-23):1986, RA 2019
8.	Aluminium (as Al)	mg/l	B.D.L.	IS 3025 (P-55):2003, RA 2019
9.	Boron (as B)	mg/l	B.D.L.	IS 3025 (P-57):2005, RA 2017
10.	Calcium (as Ca)	mg/l	1125.60	IS 3025 (P-40):1991, RA 2019
11.	Chloride (as Cl)	mg/l	10212.0	IS 3025 (P-32):1988, RA 2019
12.	Copper (as Cu)	mg/l	0.10	IS 3025 (P-42):1992, RA 2019
13.	Fluoride (as F)	mg/l	1.20	IS 3025 (P-60):2008, RA 2019
14.	Iron (as Fe)	mg/l	0.50	IS 3025 (P-53):2003, RA 2019

Harshita
(Harshita)
Review By

NAKSHATRA ENVIRO SERVICES JAIPUR
Seal

Madhusudan Sharma
(Madhusudan Sharma)
Authorized Signatory

NAKSHATRA ENVIRO SERVICES

Plot No. 46, Solitaire Industrial Park, Phase I, Dahmi Kalan, Bagru (Ext.), Jaipur - 303007
Website : www.nakshatraenviro.in | M.: 9413666777, 8003896245
E-mail : neslab2004@gmail.com, nakshatraenviro@gmail.com

Recognized by Ministry of Environment, Forest and Climate Change, Government of India
ISO 9001 : 2015, ISO 14001 : 2015 & ISO 45001 : 2018 Certified Laboratory

15.	Magnesium (as Mg)	mg/l	74.05	IS 3025 (P-46):1994, RA 2019
16.	Manganese (as Mn)	mg/l	B.D.L.	IS 3025 (P-59):2006, RA 2017
17.	Nitrate (as NO_3)	mg/l	27.0	IS 3025 (P-34):1988, RA 2019
18.	Sulphate (as SO_4)	mg/l	207.13	IS 3025 (P-24):1986, RA 2019
19.	Sodium (as Na)	mg/l	90.0	IS 3025 (P-45):1993, RA 2019
20.	Zinc (as Zn)	mg/l	0.05	IS 3025 (P-49):1994, RA 2019
C.	**Parameters concerning Toxic Substances**			
21.	Arsenic (as As)	mg/l	B.D.L.	IS 3025 (P-37):1988, RA 2019
22.	Cadmium (as Cd)	mg/l	B.D.L.	IS 3025 (P-41):1992, RA 2019
23.	Cobalt (as Co)	mg/l	B.D.L.	APHA 3111 B:1992
24.	Lead (as Pb)	mg/l	B.D.L.	IS 3025 (P-47):1994, RA 2019
25.	Mercury (as Hg)	mg/l	B.D.L.	IS 3025 (P-48):1994, RA 2019
26.	Total Chromium (Cr)	mg/l	B.D.L.	IS 3025 (P-52):2003, RA 2019
D.	**Bacteriological Parameters**			
27.	*Total Coliform* (CFU/ 100 ml)		Absent	IS 1622:1981 (RA 2018)
28.	*E. Coli* (CFU/ 100 ml)		Absent	IS 1622:1981 (RA 2018)

Note: **N.R. – No Relaxation; B.D.L. – Below Detection Limit**

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- Total liability of this laboratory is limited to the invoice amount.
- The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied.
- Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified.

Harshita
(Harshita)
Review By

Madhusudan Sharma
(Madhusudan Sharma)
Authorized Signatory

NAKSHATRA ENVIRO SERVICES JAIPUR Seal

*** END OF REPORT ***

NAKSHATRA ENVIRO SERVICES

Plot No. 46, Solitaire Industrial Park, Phase I, Dahmi Kalan, Bagru (Ext.), Jaipur - 303007
Website : www.nakshatraenviro.in I M.: 9413666777, 8003896245
E-mail : neslab2004@gmail.com, nakshatraenviro@gmail.com

Recognized by Ministry of Environment, Forest and Climate Change, Government of India
ISO 9001 : 2015, ISO 14001 : 2015 & ISO 45001 : 2018 Certified Laboratory

Reference No.: NES-ENV-241024058 Date: 28/10/2024

TEST REPORTS
NOISE LEVEL MONITORING DATA

Issued to	M/s. Focus Energy Limited Gas Gathering Station (GGS)
Address	Near Village – Langtala, Tehsil – Jaisalmer, District – Jaisalmer (Rajasthan – IN)
Industrial Activity	Natural Gas Collection Station
MONITORING DETAILS	
Sampling Location	Near SGL Plant, Turbine Area
Date of Sampling	22/10/2024
Ambient Temperature	Max. 35°C & Min. 26°C
Relative Humidity	36%
Meteorological Conditions	Clear Sky
Control Measures, if any	Nil
Test Method	IS 9989: 1981 (Reaffirmed Year 2020)

RESULTS

Sl. No.	Parameters	Unit	Noise Level Measured	Limits
1.	Noise Level Day Time – L_{Day} (Duration: 6 am to 10 pm)	dB (A)	70.2	75.0
2.	Noise Level Night Time – L_{Night} (Duration: 10 pm to 6 am)	dB (A)	48.3	70.0

Note: **Limits as per CPCB.**

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- Total liability of this laboratory is limited to the invoice amount.
- The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied.

Harshita
(Harshita)
Review By

NAKSHATRA ENVIRO SERVICES JAIPUR

Madhusudan Sharma
(Madhusudan Sharma)
Authorized Signatory

*** END OF REPORT ***

In the matter of O.A. No. 247/2024), regarding the news item titled "Ahmedabad Surat landfills among worst three methane hotspots in India" published on 7th February 2024 in Times of India.

Compliance & Action Taken Report

Background: In response to the suo-motu cognizance taken by the Hon'ble National Green Tribunal (NGT) order dated 19th March 2024 (O.A. No. 247/2024), regarding the news item titled "Ahmedabad Surat landfills among worst three methane hotspots in India" published on 7th February 2024 in *Times of India*, the Hon'ble NGT took note of the high levels of methane emissions identified in various parts of India, particularly from landfills and Oil & Gas facilities. The Indian Institute of Remote Sensing (IIRS) and Indian Space Research Organisation (ISRO) identified several methane hotspots in four states, including locations in Rajasthan. The hotspot in the Barmer district was specifically related to Oil & Gas facilities.

Findings: The IIRS report provided GPS coordinates of the hotspots in the concerned regions, which were then cross-verified with the GPS locations of the Oil & Gas (O&G) facilities.This comparison helped in identifying O&G facilities near these hotspots. The hotspot of high methane emissions identified in the IIRS report for Barmer district was found to be in proximity to the Oil & Gas facilities operated by M/s Vedanta Limited (Cairn India) at the Aishwarya NA 01 & AWP 08 (ABH Facility) located at village Kauka Khera, tehsil & district Barmer. The GPS coordinates for the Aishwarya Well Pad locations are:

- **Aishwarya NA 01**: Latitude 25°54'12.67" N, Longitude 71°34'21.75" E
- **Aishwarya Well Pad 08 (AWP 08)**: Latitude 25°54'20.42" N, Longitude 71°34'7.34" E

Actions Taken:

1. **Assessment of Methane Emission:**
   - The hotspot in Barmer was specifically linked to the O&G facilities operated by M/s Vedanta Limited (Cairn India) at Aishwarya Well Pad NA 01 and AWP 08 (ABH Facility).
   - A thorough assessment was conducted comparing the location of the methane hotspot with the facilities' operational sites, confirming the proximity of high methane emissions to these sites.
2. **Consent Status (For Crude Oil, Natural Gas):**
   - **Aishwarya Well Pad NA 01**: Consent to Operate – File No. F(HDF)/Barmer (Barmer)/6163(1)/2020-2021/4145-4147 (Valid: 15/10/2020 to 30/09/2025).
   - **Aishwarya Well Pad 08**: Consent to Operate – File No. F(HDF)/Barmer (Barmer)/16(1)/2018-2019/2248-2249 & Expansion Consent to Operate – F(HDF)/Barmer

(Barmer)/6164(1)/2020-2021/3974-3976 (Valid: 01/02/2024 to 31/01/2029 & Expansion 01/04/2020 to 31/03/2025).

3. **Methane Gas Generation and Flaring:**
   - Total produced associated gas from AWP 8 and NA 1 is approximately (Annual average till date) ~281754 SCM/day, of which around 18% is methane, equating to ~52,715 SCM/day.
   - This gas is being flared through an adequate flaring system, which includes:
     - Enclosed Ground Flare (EGF)
     - Ground Flare
     - Vertical Flare (Thermal Oxidizing)
   - In normal operation, associated gases are flared through the Enclosed Ground Flare, while the other two flaring systems are used in emergencies or during maintenance.
   - The associated gas, which contains ~80-85% CO_2 and 15-20% hydrocarbons, is flared after mixing with fuel gas from the Rageshwari Gas Terminal (RGT), ensuring complete combustion and avoiding cold venting.
4. **Mitigation Measures to Reduce Organic Emissions Including Methane:**
   - The produced associated gas containing high levels of CO_2 is being separated and flared after proper combustion. The high CO_2 content (>80%) is mixed with fuel gas to ensure complete combustion and mitigate cold venting.
   - The designed flaring system (EGF, Ground Flare, and Thermal Oxidizer) ensures that methane and other hydrocarbons are properly combusted, minimizing the release of untreated gases into the atmosphere.
5. **Methane Detection and Monitoring:**
   - Methane gas detectors are installed at critical locations:
     - Two methane gas detectors are installed at each wellhead location.
     - Open path gas detectors are installed at prominent locations such as PLR, Separation, and Manifold areas.
     - Gas detectors in the EGF Flame Front Generator area to monitor hydrocarbons.
     - Temperature sensors are also installed inside the EGF combustion zone to monitor combustion temperatures and ensure optimal operation.
   - No reportable fire incidents have been reported at Aishwarya ABH in the past five years.
6. **Ambient Air Quality Monitoring:**
   - Ambient Air Quality monitoring was conducted at Aishwarya Well Pad NA 01, Aishwarya Well Pad 08, and Aishwarya Well Pad 06. The monitoring results, as of 09/01/2025, indicate that the parameters for NO_2, SO_2, and PM_{10} are within the prescribed environmental norms.

The ambient Air Quality report and Inspection report dated 09/01/2025 is enclosed and collectively marked as annexure 'A'.

Municipal Solid Waste Management Site located at Barmer:

1. **Location and Waste Accumulation:**

   - The Barmer Municipal Council operates a municipal solid waste dump site situated at Gehu Road, Barmer, with an accumulated waste volume of 105,954 cubic meters (CUM). It is pertinent to note that no Sanitary Landfill (SLF) has been established at the site.

2. **Inspection and Issuance of Notice:**

   - An inspection of the site was conducted on 19/06/2024, wherein several deficiencies were identified. Consequently, a formal notice was issued to the Commissioner, Municipal Council, Barmer, on 09/07/2024, highlighting the non-compliance with the provisions of the Solid Waste Management Rules, 2016, and requesting remedial action. Copy of notice dated 09/07/2024 is enclosed and marked as Annexure 'B'.

3. **Application for Consent to Establish:**

   - In compliance with the notice, the Municipal Council submitted an application for consent to establish the following facilities:
     - A Compost Unit with a proposed capacity of 10.00 TPD.
     - A Legacy Waste Plant with a proposed capacity of 300.00 TPD.
     - A Material Recovery Facility (MRF) with a proposed capacity of 40 TPD.
   - The State Pollution Control Board, vide Order No. 11107 dated 11/11/2024, granted approval for the establishment of the aforementioned facilities.

4. **Further Directions for Compliance:**

   - On 13/01/2025, this office issued a Direction to the Commissioner, Municipal Council, Barmer, mandating the submission of an application for Consent to Operate the aforementioned facilities and to ensure full compliance with the directions issued by the Hon'ble Tribunal in this regard. Copy of direction letter is enclosed and marked as Annexure 'C'.

5. **Environmental Compensation and Legal Proceedings:**

- Pursuant to the non-compliance with the statutory provisions, the State Pollution Control Board imposed an Environmental Compensation amounting to Rs. 13,50,800.00 upon the Municipal Council on 18/02/2022 and also recovered the same. Copy of direction letter is enclosed and marked as Annexure 'D'.
- Additionally, a prosecution was instituted against the Commissioner, Municipal Council, Barmer, under Section 15 read with Section 19 of the Environment (Protection) Act, 1986, and under the Solid Waste Management Rules, 2016 for violations thereof. The prosecution was filed in the Court of the Chief Judicial Magistrate, Barmer, on 24/09/2021.

SEE & Regional Officer,
RSPCB, Balotra.

Annexure 'A'

Format for Cities having O&G sites: Onshore

S. No.	Particulars	Remarks
1.	State Name	Rajasthan
2.	City Name	Barmer
3.	Name & Address of the O & G Unit with contact details	Vedanta Limited, Cairn Oil & Gas Aishwarya NA 01 & AWP 08 (ABH Facility) Village – Kau Ka Khera, Tehsil & District - Barmer Rajasthan
4.	Lat, long of site	NA 01: - Lat - 25°54'12.67"N Long - 71°34'21.75"E AWP 08: - Lat - 25°54'20.42"N Long- 71°34'7.34"E
5.	Date of visit	09-January-2025
6.	CTO/CTE/Authorization given by SPCB. : Details with validity status	**Aishwariya Well Pad NA 01 -** • File No.- F(HDF)/Barmer (Barmer)/6163(1)/2020-2021/4145-4147. • Valid: - 15/10/2020 – 30/09/2025 **Aishwariya well Pad 08 -** • File No. - F(HDF)/Barmer (Barmer)/16(1)/2018-2019/2248-2249 & **Expansion CTO:** -F(HDF)/Barmer (Barmer)/6164(1)/2020-2021/3974-3976. • Valid: - 01/02/2024 -31/01/2029 & **Expansion** 01/04/2020 to 31/03/2025

6.	**Methane gas generation (Specify the latest quantity)** **Conversion to production (% Utilization)** **Balance- % Disposed to the environment.** **1. Flaring** **2. Other purposes**	• **Total Produced Associate Gas (annual average till date):** - ~281754 SCM/day (AWP 8 + NA-1), which contains Methane mole %: - ~18% and in vol: ~50715 SCM/Day, being flared through adequate flaring system with additional burning introduced through fuel gas source from RGT. • **No utilization of produce associated gas due to high CO_2 content (~80-85%)** Water saturated gases such as 80-85% CO_2 and about ~15-20% lighter hydrocarbons gases are associated along with crude oil from the Aishwariya field (Aishwariya & ABH). This associated gas containing high CO_2 (>80%) is being separated and flared through designed flaring system. For proper combustion the fuel gas is mixing to ensure complete combustion. There are three types of flaring in Aishwarya, i.e. Enclosed ground flare (EGF), Ground flare and Vertical flare (Thermal Oxidizing). Mostly, the produced associated gases being flared through EGF, but in case of emergency support, when EGF under maintenance the Ground Flare & Thermal Oxidizer (TO) also being operated.
7.	**Mitigation measures taken for reduction in organic emission including methane**	• Water saturated gases such as 80-85% CO_2 and about ~15-20% lighter hydrocarbons gases are associated along with crude oil from the Aishwariya field (Aishwariya & ABH). This associated gas containing high CO_2 (>80%) is being separated and flared through designed flaring system. For proper combustion the fuel gas is mixing to ensure complete combustion.
8.	**Methane detector installed (Yes/No)**	• To monitor hydrocarbons gases the gas detector is fixed in EGF Flame Front Generator area. • To monitor the temperature the sensors are installed inside EGF combustion zone. • At each well head location – 02 Methane gas detectors are installed for each well. • At prominent location (PLR, Separation & Manifold area) – Open path Gas detectors also installed to monitor the hydrocarbons.
9.	**Fire incident at site in last 5 years (If yes, mention the year & reason for the fire)**	There has been no reportable fire incident at Aishwariya ABH Field in the last 5 years.

10.	**Emergency plan for fire prevention (Onsite & Offsite with details)**	Yes, they have onsite and offsite emergency plan for fire prevention.
11.	**OCEMS installed & connected to CPCB/SPCB Server (Yes/No)**	No
12.	**Ambient air quality monitoring with standards (Recent data & Compliance of the parameters)**	Yes, being monitored, results are annex. RSPCB monitoring report is enclosed.
13.	**Any other information**	

Harish
Dr. Harish Parihar
Jr. Scientific Officer

दलपत
Dalpat Singh
Jr. Scientific Officer

C/s

Raj Kumar Sehra
Regional Officer
RSPCB, RO, Balotra

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **1105**

Report On : **10/01/2025**

I hereby certify that I **Dr. Narain Bhoot**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **10/01/2025** from **Harish Parihar, JSO, Balotra ,RSPCB Balotra** a sample of **Ambient Air Quality** of **M/S Vedanta Limited, Cairn Oil and Gas(Old Name Cairn India Limited (Aishwariya Field)) , Plant - , , Tehsil- Barmer , District- Barmer** Collected from **Ambient Air quality monitoring of Aishwarya well pad no-08** Collected on **09/01/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **10/01/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO2 µg/M3	20.3
2	Particulate Matter (PM10) µg/m3	91
3	Sulphur Dioxide as SO2 ug/m3	5.4

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **10/01/2025**

Dr. Narain Bhoot

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Balotra

Regional office,Rajasthan state pollution control Board,Jasol phanta,OppJDVVNL office,Jasol Road Balotra,District -Balotra

Phone: 9667576064

Fax: 9667576064

Signature Not Verified

Digitally signed by Narain Bhoot
Date: 2025.01.10 18:20:12 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **1106**

Report On : **10/01/2025**

I hereby certify that I **Dr. Narain Bhoot**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **10/01/2025** from **Harish Parihar, JSO, Balotra ,RSPCB Balotra** a sample of **Ambient Air Quality** of **M/S Vedanta Limited, Cairn Oil and Gas(Old Name Cairn India Limited (Aishwariya Field)) , Plant - , , Tehsil- Barmer , District- Barmer** Collected from **Ambient Air quality monitoring of Aishwarya well pad no-NA-01** Collected on **09/01/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **10/01/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO2 µg/M3	21.2
2	Particulate Matter (PM10) µg/m3	64
3	Sulphur Dioxide as SO2 ug/m3	5.6

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **10/01/2025**

Dr. Narain Bhoot

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Balotra

Regional office,Rajasthan state pollution control Board,Jasol phanta,OppJDVVNL office,Jasol Road Balotra,District -Balotra

Phone: 9667576064

Fax: 9667576064

Signature Not Verified

Digitally signed by Narain Bhoot
Date: 2025.01.10 18:21:43 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **1107**

Report On : **10/01/2025**

I hereby certify that I **Dr. Narain Bhoot**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **10/01/2025** from **Harish Parihar, JSO, Balotra ,RSPCB Balotra** a sample of **Ambient Air Quality** of **M/S Vedanta Limited, Cairn Oil and Gas(Old Name Cairn India Limited (Aishwariya Field)) , Plant - , , Tehsil- Barmer , District- Barmer** Collected from **Ambient Air quality monitoring of Aishwarya well pad no-06** Collected on **09/01/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **10/01/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO2 µg/M3	19.9
2	Particulate Matter (PM10) µg/m3	89
3	Sulphur Dioxide as SO2 ug/m3	5.5

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **10/01/2025**

Dr. Narain Bhoot

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Balotra

Regional office,Rajasthan state pollution control Board,Jasol phanta,OppJDVVNL office,Jasol Road Balotra,District -Balotra

Phone: 9667576064

Fax: 9667576064

Signature Not Verified

Digitally signed by Narain Bhoot
Date: 2025.01.10 18:22:47 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **1106**

Report On : **10/01/2025**

I hereby certify that I **Dr. Narain Bhoot**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **10/01/2025** from **Harish Parihar, JSO, Balotra ,RSPCB Balotra** a sample of **Ambient Air Quality** of **M/S Vedanta Limited, Cairn Oil and Gas(Old Name Cairn India Limited (Aishwariya Field)) , Plant - , , Tehsil- Barmer , District- Barmer** Collected from **Ambient Air quality monitoring of Aishwarya well pad no-NA-01** Collected on **09/01/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **10/01/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO2 µg/M3	21.2
2	Particulate Matter (PM10) µg/m3	64
3	Sulphur Dioxide as SO2 ug/m3	5.6

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **10/01/2025**

Dr. Narain Bhoot

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Balotra

Regional office,Rajasthan state pollution control Board,Jasol phanta,OppJDVVNL office,Jasol Road Balotra,District -Balotra

Phone: 9667576064

Fax: 9667576064

Signature valid

Digitally signed by Narain Bhoot
Date: 2025.01.10 18:21:43 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **1107**

Report On : **10/01/2025**

I hereby certify that I **Dr. Narain Bhoot**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **10/01/2025** from **Harish Parihar, JSO, Balotra ,RSPCB Balotra** a sample of **Ambient Air Quality** of **M/S Vedanta Limited, Cairn Oil and Gas(Old Name Cairn India Limited (Aishwariya Field)) , Plant - , , Tehsil- Barmer , District- Barmer** Collected from **Ambient Air quality monitoring of Aishwarya well pad no-06** Collected on **09/01/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **10/01/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO2 µg/M3	19.9
2	Particulate Matter (PM10) µg/m3	89
3	Sulphur Dioxide as SO2 ug/m3	5.5

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **10/01/2025**

Dr. Narain Bhoot

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Balotra

Regional office,Rajasthan state pollution control Board,Jasol phanta,OppJDVVNL office,Jasol Road Balotra,District -Balotra

Phone: 9667576064

Fax: 9667576064

Signature valid

Digitally signed by Narain Bhoot
Date: 2025.01.10 18:22:47 IST
Reason: SelfAttested
Location:

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **1105**

Report On : **10/01/2025**

I hereby certify that I **Dr. Narain Bhoot**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **10/01/2025** from **Harish Parihar, JSO, Balotra ,RSPCB Balotra** a sample of **Ambient Air Quality** of **M/S Vedanta Limited, Cairn Oil and Gas(Old Name Cairn India Limited (Aishwariya Field)) , Plant - , , Tehsil- Barmer , District- Barmer** Collected from **Ambient Air quality monitoring of Aishwarya well pad no-08** Collected on **09/01/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **10/01/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO2 µg/M3	20.3
2	Particulate Matter (PM10) µg/m3	91
3	Sulphur Dioxide as SO2 ug/m3	5.4

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **10/01/2025**

Dr. Narain Bhoot

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Balotra

·Regional office,Rajasthan state pollution control Board,Jasol phanta,OppJDVVNL office,Jasol Road Balotra,District -Balotra

Phone: 9667576064

Fax: 9667576064

Signature valid

Digitally signed by Narain Bhoot
Date: 2025.01.10 18:20:12 IST
Reason: SelfAttested
Location:

Annexure 'B'

(क्षेत्रीय कार्यालय)
राजस्थान राज्य प्रदूषण नियंत्रण मंडल,बालोतरा
Rajasthan State Pollution Control Board, Balotra
(Regional Office)

RO/RPCB/BLT/Gen-92/1110-1112 Dated: 02/07/2024

Commissioner,
Municipal Council,
Barmer

Sub: Notice for Non-Compliance of provisions of Solid Waste Management Rules, 2016 and Water (Prevention & Control of pollution) Act-1974, Air (Prevention & Control of Pollution) Act-1981 and Environment Protection Act, 1986.

Ref:
1. Hon'ble NGT order dated 14/07/2021 in the matter of O.A. no. 38/2018.
2. Hon'ble NGT order dated 08/07/2022 in the matter of O.A. no. 42/2018(CZ).
3. Hon'ble NGT order dated 15/09/2022 in the matter of O.A. no. 606/2018.
4. Hon'ble NGT order dated 19/03/2024 in the matter of O.A. no. 247/2024.
5. Letter issued by this office dated 19/09/2023, 01/02/2024 & 27/03/2024.
6. Inspection carried out by the State Board official on 19/06/2024 of MSW disposal site.
7. Ambient Air monitoring carried out by the State Board official on 23/06/2024 of MSW disposal site.
8. Letter issued on 08/07/2024 by the State Board to LSG, Department.

Sir,

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974.
2. And whereas, the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') has come into force in whole of the State of Rajasthan w.e.f. 16/05/1981
3. And whereas the Solid Waste Management Rules (hereinafter called as the "Rules") have been enacted by Ministry of Environment, forest and climate changes, GoI, New Delhi in exercise of power conferred upon it under the Act, with a view to ensure proper management, handling and disposal of municipal solid waste and the Rules came into the force on 08/04/2016.
4. And whereas the Environment (Protection) Act, 1986 has been enacted for the protection and improvement of environment and for matter connected with. The Act came in the effect in whole of India on 19/11/1986.
5. And whereas the Rules **cast a duty on the Municipal Authority or operator of the facility to make an application to State Board to obtain Consent to Establish/ Consent to Operate as well as Authorization.**
6. And whereas the provision of clause (h) of section 15 of the Rules makes every Municipal Authority responsible to set up material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable

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materials to facilitate the collection of segregated recyclable waste such as paper, metal, glass etc. from the source of generation or from Material Recovery Facilities.

7. And whereas it is pertinent to mention that possibility of fugitive air pollution and generation of leachate from the waste cannot be ruled out during the rainy season while operating such facility.
8. And whereas an interdepartmental meeting was held on 08/03/2021 in the RSPCB Head Office under the Chairmanship of Chairperson, RSPCB with LSG and other departments and it was directed to obtain consent/authorization for the installed/operational MRF& MSW sites under the provisions of Water & Air Act and SWM Rules, 2016.
9. And whereas it has come to Notice of Board that you have still not applied for authorization from the Board, which is Non-compliance of the above said SWM Rules.
10. And Whereas MoEF, GoI, New Delhi vide notification No.327(E) dated 10/04/2001 has delegated the power vested in it under section 5 of EP Act to Chairman, RSPCB to issue directions to any person, officer or authority in addition of its power and performance of function under SWM Rules, 2016.
11. And whereas Central Pollution Control Board had issued directions to Chairperson, Rajasthan State Pollution Control Board under Section 18(1)(a) of Water Act, 1974 and section 18(1)(b) of Air Act, 1981 vide its letter dated 10/11/2014 stating that RSPCB shall issue direction to all the Municipal Authorities in the State for implementation of SWM Rules,2016.
12. And whereas in view if power vested under section 5 of EP Act, 1986 read with notification No. 327(E) dated 10/04/2001, it is directed that-
    i. Municipality shall apply and obtain the Consent/Authorization from the State Board for all installed/operational MRF/MSW sites/Substation in their respective areas.
    ii. To ensure proper transportation, segregation, sorting, storage and disposal of Municipal Solid Waste at the site of MRF's to control the outrageous diseases.
    iii. To ensure the fugitive air emission and water/leachate If any generated at the site meets the prescribed standards as per Water/Air Acts and schedule-II of the SWM Rules,2016.
13. And whereas it is also pertinent to mention that in the matter of **Original application no. 38/2018 Intach Chapter V/s State of Rajasthan & Ors. Which is related to Barmer District, the Hon'ble Tribunal vide order dated 14/07/2021 in the matter of miscellaneous application filed by the State Board has passed the following direction:**

    "3. Section 16(1) of Solid Waste Management Rules, 2016 provides to enforce these Rules in their respective State through Local Bodies and review implementation of these rules at-least twice a year in close coordination with concerned Directorate of Municipal

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राजस्थान राज्य प्रदूषण नियंत्रण मंडल,बालोतरा
Rajasthan State Pollution Control Board, Balotra
(Regional Office)

Administration or Secretary in charge of State Urban Development Department and also to monitor environmental standards and adherence to conditions as specified under the schedule of the Act and to also to examine the proposal for provision and make such enquiries as deem fit. Sub-clause 5 of section 16(1) provides that the State Pollution Control Board or the Pollution Control Committee may give Direction to local bodies for safe handling and disposal of domestic hazardous waste deposited by the Waste Generator or Hazardous Waste Deposition Facilities. Similar provisions have been provided in Plastic Waste (Management & Handling) Rules, 2016 and other Rules and the State Pollution Control Board has been empowered to execute these rules and guidelines to protect the environment.

4. Accordingly, the State Pollution Control Board is directed to execute and enforce the Rule of Law, as contained in the Environment (Protection) Act, 1986, within their respective jurisdiction in accordance with law".

14. And whereas **Hon,ble National Green Tribunal, Principal Bench in O.A. no. 42/2018 (CZ) Yashovardhan Shandilya V/s State of Rajasthan & Ors. Has issue an order on 08/07/2020 that:**

"State Pollution Control Board is directed to take a remedial measures and also to issue show cause notice and proceed to recover the environmental compensation for the non-compliance of the orders and rules and in violation of the activities committed by the local authorities."

15. And whereas it is also pertinent to mention that in the matter of **Original application no. 606/2018 in Respect of Rajasthan, the Hon'ble Tribunal vide order dated 15/09/2022 in the matter of miscellaneous application filed by the State Board has passed the following direction:**

"2. All States/UTs and their SPCBs/PCCs have totally ignored the improvement of existing open dumps, due by 31-12-2001"

Also, "The Secretaries to the Government concerned shall be responsible for monitoring the progress and issuing necessary directions to the Pollution Control Board concerned, as may be required, for the implementation of the above directions. They shall be also responsible for collecting and maintaining records of data, in respect of the directions contained in this order. The said data shall be furnished to the Central Ground Water Authority, which shall evaluate the data and shall furnish the same to the Bench of the jurisdictional National Green Tribunal. To supervise complaints of non-implementation of the instant directions, the Benches concerned of the National Green Tribunal, will maintain running and numbered case files, by dividing the jurisdictional area into units. The abovementioned case files will be listed periodically. The Pollution Control Board concerned

(क्षेत्रीय कार्यालय)
राजस्थान राज्य प्रदूषण नियंत्रण मंडल,बालोतरा
Rajasthan State Pollution Control Board, Balotra
(Regional Office)

is also hereby directed to initiate such civil or criminal action, as may be permissible in law, against all or any of the defaulters."

16. And whereas it is also pertinent to mention that in the matter of **Original application no. 247/2024 (PB), Suo Moto "Ahmedabad Surat landfills among worst three methane hotspots in india" appearing in the Times of India dated 07/02/2024, Hon'ble NGT, New Delhi has passed an order dated 19/03/2024 and directed inter-alia as follows:-**

"5. For the purpose of submitting factual report, we constitute a Joint Committee comprising a Senior Officer to be nominated by member Secretary, Central Pollution Control Board (CPCB), concerned Regional Officers of respective State Pollution Control Boards, a representative of ISRO to be nominated by Director, and a Senior Scientist nominated by Ministry of Environment, Forest and Climate Change (MoEF&CC0."

17. And whereas Letter issued by this Office under provisions of Solid Waste Management Rules,2016 with Water(Prevention & Control of Pollution) Act,1974, Air (Prevention & Control of Pollution) Act, 1981 and Environment Protection Act, 1986 on 19/09/2023, 01/02/2024 & 27/03/2024 but still you have failed to submit any reply till date.

18. And whereas the unit (MSW dumping site) was inspected by the State Board official on 19/06/2024 and during inspection it has been observed that:

a) The unit has failed to ensure the compliance of provisions of Solid waste Management Rules, 2016.
b) The unit has not obtained the authorization under Solid Waste Management Rules, 2016.
c) The unit has not operating the material recovery facility for sorting of recyclable materials to facilitate the collection of segregated recyclable waste such as paper, metal, glass etc. from the source of generation.
d) The unit has not operating the composting pits for the treatment of biodegradable waste.
e) The unit has not provided any fire protection equipment's and safety provisions at dumping site.
f) The unit has not provided the methane gas detector at the site.
g) The unit has not provided any system for leachate collection and treatment.
h) The unit has not developed the adequate green belt area.
i) The unit has not constructed the storm water drains to avoid mixing of surface runoff with leachate.
j) The unit has not operating the bio-mining facility for the legacy waste.
k) Unit has not provided weighing bridge or any other suitable weighing arrangement to determine the weight of waste received, segregated, sold or disposed.

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Rajasthan State Pollution Control Board, Balotra
(Regional Office)

l) Unit has not provided logbook of waste received, segregated and sold.

m) Unit has installed the Trommel Machine but the same was found non-operational during visit.

n) Unit has installed the crushing Machine, Shredder Machine & Bailing Machine for the Material Recovery facility. But during inspection all were found non-operational.

o) No compost was observed in the compost pit (24 in no's).

19. And whereas the ambient air monitoring of the site was conducted by the Boards official on 23/06/2024 and the monitoring report dated 24/06/2024 clearly indicated that the ambient air quality does not confirm to the standards prescribed in respect of PM10.

20. And whereas, the State Board has issued a letter on 08/07/2024 to Director Cum Special Secretary, LSG, Department, Jaipur regarding non-compliance of Solid Waste Management Rules, 2016 (copy enclosed).

In view of above, you are directed to ensure the compliance of aforesaid Rules so the provisions of Solid Waste Management Rules, 2016 in accordance with Water Act, 1974, Air Act, 1981 and EP Act, 1986 may be effectively implemented. Failure to which may lead to initiation of further necessary action which may include the Environment Compensation.

Yours sincerely,

(Raj Kumar Sehra)
Regional Officer o/c

Copy to :-

1. District collector, Barmer for information & necessary action please.
2. GM, MSW, RSPCB, JMPUR.

Regional Officer o/c

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Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141- 2716804, 2716800 e-mail :member-secretary@rpcb.nic.in
Helpline No. : 0141-2716877

LiFE Lifestyle for Environment

E-Mail /Registered A/D

File No.:- F16 (MSW-272)/RPCB/ 7614-785 Date: 8/7/2024

Director Cum Special Secretary,
Local Self Government Department,
Jaipur.

Sub.: - Regarding non-compliances of Solid Waste Management Rules, 2016.

Ref.:- 1. This office letter dated 21/06/2021.
2. Letter issued to Director, Local Bodies, GoR, Jaipur on 15.11.2022.

Sir,

Apropos above, it may be noted that as per provision of section 15(y) of Solid Waste Management Rules, for all Material Recovery Facilities (MRF) it is necessary to obtain authorization when the volume of the municipal waste is exceeding 5 Tons/Day. Further during processing of municipal solid waste possibility of fugitive air pollution and generation of leachate from waste cannot be ruled out particularly in the rainy season. Therefore, all MRF facilities handling municipal waste more than 5 Ton/Day are required to obtain Consent to Establish/Consent to Operate under Water Act, Air Act and Authorization under Solid Waste Management Rules, 2016 from the State Board.

The State Board has categorized MRF facilities under 'Orange Category' in which Regional Officers of the State Board have been empowered vide order dated 02/03/2021 (copy enclosed) to issue authorization & Consent to Establish/Consent to Operate to all such facilities which do not require Environmental Clearance as per EIA notification dated 14/06/2006.

Director, Local Bodies was directed to issue direction to all local bodies to apply for Consent to Establish/Consent to Operate under Water Act, 1974, Air Act 1981, and Authorization under Solid Waste Management Rules, 2016 vide letter dated 15.11.2022 (copy enclosed), however, only few local bodies has applied for CTE/CTO of MRF facilities till date. Also, no local bodies have obtained authorization under SWMR from State Board till date.

Therefore, you are requested to issue directions to local bodies to apply for Consent to Establish/Consent to Operate under Water Act, 1974, Air Act 1981 and to apply for Authorization under Solid Waste Management Rules, 2016. Also, to submit the list of MRF/RDF/Compost facilities established by local bodies or permission given by local bodies to private organization in Rajasthan.

End-As aboveYours Sincerely,

(Vijai N.)
Member Secretary

Copy to: -

1. Director, Local Bodies, GoR, Jaipur – with request to forward the details of MRF/RDF/Compost facilities along with their Consent status and method adopted for disposal of inert waste.
2. RO, Alwar, Bhiwadi, Bharatpur, Banswara, Bundi, Bikaner, Balotra, Bhilwara, Chittorgarh, Hanumangarh, Kota, Kishangarh, Nagaur, Pali, Jodhpur, Jaipur (N), Jaipur (S), Sikar, Sawaimadhopur, Jaisalmer, Sirohi, Rajsamand, Jhunjhunu, Jhalawar, Udaipur are requested to forward the list of units who has obtained CTE/CTO and authorization from State Board along with their mode of disposal of inert waste.

Member Secretary

Annexure 'C'

(क्षेत्रीय कार्यालय)
राजस्थान राज्य प्रदूषण नियंत्रण मंडल, बालोतरा
Rajasthan State Pollution Control Board, Balotra
(Regional Office)

RO/RPCB/BLT/Gen-92/3769-72 Dated: 13.1.2025

Commissioner,
Municipal Council,
Barmer

(Reminder)

Sub: Direction under the provisions of Solid Waste Management Rules, 2016 with Water (Prevention & Control of pollution) Act-1974, Air (Prevention & Control of Pollution) Act-1981 and Environment Protection Act, 1986 for the non-compliances.

Ref:
1. Hon'ble NGT order dated 14/07/2021 in the matter of O.A. no. 38/2018.
2. Hon'ble NGT order dated 08/07/2022 in the matter of O.A. no. 42/2018(CZ).
3. Hon'ble NGT order dated 15/09/2022 in the matter of O.A. no. 606/2018.
4. Hon'ble NGT order dated 19/03/2024 in the matter of O.A. no. 247/2024.
5. Letter issued by this office dated 19/09/2023, 01/02/2024 & 27/03/2024.
6. Inspection carried out by the State Board official on 19/06/2024 of MSW disposal site.
7. Ambient Air monitoring carried out by the State Board official on 23/06/2024 of MSW disposal site.
8. Letter issued on 08/07/2024 by the State Board to LSG, Department.
9. Notice issued by this office on 09/07/2024.
10. Consent to Establish accorded on 11/11/2024.

Sir,

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974.
2. And whereas, the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') has come into force in whole of the State of Rajasthan w.e.f. 16/05/1981
3. And whereas the Solid Waste Management Rules (hereinafter called as the "Rules") have been enacted by Ministry of Environment, forest and climate changes, GoI, New Delhi in exercise of power conferred upon it under the Act, with a view to ensure proper management, handling and disposal of municipal solid waste and the Rules came into the force on 08/04/2016.
4. And whereas the Environment (Protection) Act, 1986 has been enacted for the protection and improvement of environment and for matter connected with. The Act came in the effect in whole of India on 19/11/1986.

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(Regional Office)

5. And whereas the Rules **cast a duty on the Municipal Authority or operator of the facility to make an application to State Board to obtain Consent to Establish/ Consent to Operate as well as Authorization.**

6. And whereas the provision of clause (h) of section 15 of the Rules makes every Municipal Authority responsible to set up material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to facilitate the collection of segregated recyclable waste such as paper, metal, glass etc. from the source of generation or from Material Recovery Facilities.
7. And whereas it is pertinent to mention that possibility of fugitive air pollution and generation of leachate from the waste cannot be ruled out during the rainy season while operating such facility.
8. And whereas an interdepartmental meeting was held on 08/03/2021 in the RSPCB Head Office under the Chairmanship of Chairperson, RSPCB with LSG and other departments and it was directed to obtain consent/authorization for the installed/operational MRF& MSW sites under the provisions of Water & Air Act and SWM Rules, 2016.
9. And whereas it has come to Notice of Board that you have still not applied for authorization from the Board, which is Non-compliance of the above said SWM Rules.
10. And Whereas MoEF, GoI, New Delhi vide notification No.327(E) dated 10/04/2001 has delegated the power vested in it under section 5 of EP Act to Chairman, RSPCB to issue directions to any person, officer or authority in addition of its power and performance of function under SWM Rules, 2016.
11. And whereas Central Pollution Control Board had issued directions to Chairperson, Rajasthan State Pollution Control Board under Section 18(1)(a) of Water Act, 1974 and section 18(1)(b) of Air Act, 1981 vide its letter dated 10/11/2014 stating that RSPCB shall issue direction to all the Municipal Authorities in the State for implementation of SWM Rules,2016.
12. And whereas in view if power vested under section 5 of EP Act, 1986 read with notification No. 327(E) dated 10/04/2001, it is directed that-
    i. Municipality shall apply and obtain the Consent/Authorization from the State Board for all installed/operational MRF/MSW sites/Substation in their respective areas.
    ii. To ensure proper transportation, segregation, sorting, storage and disposal of Municipal Solid Waste at the site of MRF's to control the outrageous diseases.

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Rajasthan State Pollution Control Board, Balotra
(Regional Office)

iii.To ensure the fugitive air emission and water/leachate If any generated at the site meets the prescribed standards as per Water/Air Acts and schedule-II of the SWM Rules, 2016.

13.And whereas it is also pertinent to mention that in the matter of **Original application no. 38/2018 Intach Chapter V/s State of Rajasthan &Ors. Which is related to Barmer District, the Hon'ble Tribunal vide order dated 14/07/2021 in the matter of miscellaneous application filed by the State Board has passed the following direction:**

"3. Section 16(1) of Solid Waste Management Rules, 2016 provides to enforce these Rules in their respective State through Local Bodies and review implementation of these rules at-least twice a year in close coordination with concerned Directorate of Municipal Administration or Secretary in charge of State Urban Development Department and also to monitor environmental standards and adherence to conditions as specified under the schedule of the Act and to also to examine the proposal for provision and make such enquiries as deem fit. Sub-clause 5 of section 16(1) provides that the State Pollution Control Board or the Pollution Control Committee may give Direction to local bodies for safe handling and disposal of domestic hazardous waste deposited by the Waste Generator or Hazardous Waste Deposition Facilities. Similar provisions have been provided in Plastic Waste (Management & Handling) Rules, 2016 and other Rules and the State Pollution Control Board has been empowered to execute these rules and guidelines to protect the environment.

4. Accordingly, the State Pollution Control Board is directed to execute and enforce the Rule of Law, as contained in the Environment (Protection) Act, 1986, within their respective jurisdiction in accordance with law".

14.And whereas **Hon,ble National Green Tribunal, Principal Bench in O.A. no. 42/2018 (CZ) Yashovardhan Shandilya V/s State of Rajasthan & Ors. Has issue an order on 08/07/2020 that:**

"State Pollution Control Board is directed to take a remedial measures and also to issue show cause notice and proceed to recover the environmental compensation for the non-compliance of the orders and rules and in violation of the activities committed by the local authorities."

15.And whereas it is also pertinent to mention that in the matter of **Original application no. 606/2018 in Respect of Rajasthan, the Hon'ble Tribunal vide order dated 15/09/2022 in the matter of miscellaneous application filed by the State Board has passed the following direction:**

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Rajasthan State Pollution Control Board, Balotra
(Regional Office)

"2. All States/UTs and their SPCBs/PCCs have totally ignored the improvement of existing open dumps, due by 31-12-2001"
Also, "The Secretaries to the Government concerned shall be responsible for monitoring the progress and issuing necessary directions to the Pollution Control Board concerned, as may be required, for the implementation of the above directions. They shall be also responsible for collecting and maintaining records of data, in respect of the directions contained in this order. The said data shall be furnished to the Central Ground Water Authority, which shall evaluate the data and shall furnish the same to the Bench of the jurisdictional National Green Tribunal. To supervise complaints of non-implementation of the instant directions, the Benches concerned of the National Green Tribunal, will maintain running and numbered case files, by dividing the jurisdictional area into units. The abovementioned case files will be listed periodically. The Pollution Control Board concerned is also hereby directed to initiate such civil or criminal action, as may be permissible in law, against all or any of the defaulters."

16. And whereas it is also pertinent to mention that in the matter of **Original application no. 247/2024 (PB), Suo Moto "Ahmedabad Surat landfills among worst three methane hotspots in india" appearing in the Times of India dated 07/02/2024, Hon'ble NGT, New Delhi has passed an order dated 27/09/2024 and directed to submit the action taken report in the matter.**
17. And whereas Letter issued by this Office under provisions of Solid Waste Management Rules,2016, Water(Prevention & Control of Pollution) Act,1974, Air (Prevention & Control of Pollution) Act, 1981 and Environment Protection Act, 1986 on 19/09/2023, 01/02/2024 & 27/03/2024 incorporating the non-compliances.
18. And whereas the unit (MSW dumping site) was inspected by the State Board official on 19/06/2024 and during inspection it has been observed that:
    a) The unit has failed to ensure the compliance of provisions of Solid waste Management Rules, 2016.
    b) The unit has not obtained the authorization under Solid Waste Management Rules, 2016.
    c) The unit has not operating the material recovery facility for sorting of recyclable materials to facilitate the collection of segregated recyclable waste such as paper, metal, glass etc. from the source of generation.
    d) The unit has not operating the composting pits for the treatment of biodegradable waste.

(क्षेत्रीय कार्यालय)
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Rajasthan State Pollution Control Board, Balotra
(Regional Office)

c) The unit has not provided any fire protection equipment's and safety provisions at dumping site.
f) The unit has not provided the methane gas detector at the site.
g) The unit has not provided any system for leachate collection and treatment.
h) The unit has not developed the adequate green belt area.
i) The unit has not constructed the storm water drains to avoid mixing of surface runoff with leachate.
j) The unit has not operating the bio-mining facility for the legacy waste.
k) Unit has not provided weighing bridge or any other suitable weighing arrangement to determine the weight of waste received, segregated, sold or disposed.
l) Unit has not provided logbook of waste received, segregated and sold.
m) Unit has installed the Trommel Machine but the same was found non-operational during visit.
n) Unit has installed the crushing Machine, Shredder Machine & Bailing Machine for the Material Recovery facility. But during inspection all were found non-operational.
o) No compost was observed in the compost pit (24 in no's).

19. And whereas the ambient air monitoring of the site was conducted by the Boards official on 23/06/2024 and the monitoring report dated 24/06/2024 clearly indicated that the ambient air quality does not confirm to the standards prescribed in respect of PM10.

20. And whereas the CPCB has submitted a report in the matter of O.A 247/2024 vide letter dated 06/01/2025, which includes the reported measures to be taken at Municipal Solid Waste sites, the measures to be taken are as under:

a. That bioremediation should be completed at Barmer Municipal Solid Waste Site.
b. Methane detectors to be installed at the site at appropriate locations.
c. Only segregated inert waste to be permitted to be dumped at sites.
d. Regular Ambient Air quality to be monitored at the site and report to be submitted to RSPCB.
e. Details related to quantity of methane generated to be provided with RSPCB on annual basis.

21. And whereas, the State Board accorded the consent to establish to Municipal Council Barmer vide dated 11/11/2024 for setting-up the compost unit

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वेबसाइट : www.environment.rajasthan.gov.in
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(क्षेत्रीय कार्यालय)
राजस्थान राज्य प्रदूषण नियंत्रण मंडल, बालोतरा
Rajasthan State Pollution Control Board, Balotra
(Regional Office)

(10.00 TPD), Legacy waste Plant (300 TPD), Material Recovery Facility (50 TPD).

22. And whereas, the Municpal Council Barmer has failed to submit the consent to operate application till date.

23. And whereas, the State Board has issued a letter on 08/07/2024 to Director Cum Special Secretary, LSG, Department, Jaipur regarding non-compliance of Solid Waste Management Rules, 2016 (copy enclosed).

24. And whereas a notice for Non-Compliance of provisions of Solid Waste Management Rules, 2016 and Water (Prevention & Control of pollution) Act-1974, Air (Prevention & Control of Pollution) Act-1981 and Environment Protection Act, 1986 was issued by this office on 09/07/2024, but you have failed to submit any reply till date.

In view of above, you are directed to take the action on the shortcomings mentioned in this direction letter as stipulated above and ensure the compliance of aforesaid rules. Failure to which may lead to initiation of further necessary action which may include the Environment Compensation.

Yours sincerely,

(Raj Kumar Sehra)
Regional Officer

Copy to:-

1. District Collector, Barmer for information & necessary action please.
2. DDR, Local Self Government, Jodhpur.
3. GIC (MSW), RSPCB, Jaipur.

Regional Officer

जसोल फांटा, जसोल रोड, जिला बालोतरा
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Annexure 'D'

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141-2711263,2716802 e-mail : member-secretary@rpcb.nic.in
RSPCB HelpLine No. : 0141-2716877

Registered Post

F-16(Env.Comp-Gen- 17) RPCB/Env. Comp./1647 to 1652 Date: 18-02-22

Commissioner,
Municipal Council,
Barmer.

Sub: Directions for depositing of Environmental Compensation under section 5 of Environment (Protection) Act, 1986 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 42/2018 (CZ) Yashovardhan Shandilya Sharma V/s State of Rajasthan & Ors.

1. Whereas Environment (Protection) Act, 1986 (hereinafter referred to as the "Act"), has been enacted for the protection and improvement of environment and for matters connected therewith. The Act has come into effect in whole of India on 19/11/1986.
2. And whereas the Solid Waste Management Rules, 2016 (hereinafter referred to as the "Rules"), have been enacted by the Ministry of Environment, Forest & Climate Change, Govt. of India, New Delhi in exercise of the powers conferred upon it under the Act, with a view to ensure proper management, handling and disposal of municipal solid wastes and the Rules have came into force on 08/04/2016.
3. And whereas the provision of rule 15 of the Rules make every municipal authority in its territorial area responsible for implementation of the provisions of the Rules and for every infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid wastes.
4. And whereas the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, have come into force in the whole of the country with effect from 23/03/1974 and 16/05/1981 respectively.
5. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the unit) in the name of **Municipal Council, Barmer** which is engaged in operating an industrial plant / operation / process (MSW dumping site) at **Gehun Road, Near village Gehun, Tehsil & District Barmer** and during the process the unit discharges water and/or air pollutants.
6. And whereas the unit (MSW dumping site) was inspected by the officials of the State Board on **11.09.2020** and during inspection it has been observed that:
   (i) **The unit has failed to ensure compliance of provisions of Solid Waste Management Rules, 2016.**
   (ii) **The unit was operating without obtaining prior consents of RSPCB under Air Act, 1981 and Water Act, 1974.**
7. And whereas the above observations indicate that the unit has failed to comply with the provisions of Solid Waste Management Rules, Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
8. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other

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cases has directed the Board to impose Environmental Compensation on all the individuals units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

9. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.

10. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 42/2018 (CZ) Yashovardhan Shandilya Sharma V/s State of Rajasthan & Ors. has 'inter alia' passed following directions on 08.07.2020:-

"State Pollution Control Board is directed to take remedial measures and also to issue show cause notice and proceed to recover the environmental compensation for the non-compliance of the orders and rules and in violation of the activities committed by the local authorities."

11. And whereas the unit is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.

12. And whereas the Board has estimated the amount of environmental compensation to be levied on the unit as **Rs 13,50,800/- (Thirteen Lac Fifty Thousand Eight Hundred Rupees only)** on the basis of Polluter Pays Principle.

13. And whereas a show cause notice for intended directions for depositing of Environmental Compensation under section 5 of Environment (Protection) Act, 1986 was issued to the industry vide this office letter dated 07.01.2022.

14. And whereas the submission made by the industry/ unit were considered by the Board and it is observed that industry has failed to justify the observed non-compliances. Accordingly, it has been decided to impose Environmental Compensation of **Rs 13,50,800/- (Thirteen Lac Fifty Thousand Eight Hundred Rupees only)** against your unit.

15. And whereas the Ministry of Environment, Forest & Climate Change, Govt. of India, New Delhi vide Notification No. 327(E) dated 10/04/2001, has delegated the powers vested in it under section 5 of the said Act to the Chairman, State Pollution Control Board to issue directions to any industry or any local or other authority for the violation of the standards and rules relating to Bio Medical Waste, Hazardous Chemicals, Industrial Solid Waste and Municipal Solid Waste including Plastic waste notified under Environment (Protection) Act, 1986.

16. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 5 of Environment (Protection) Act, 1986 in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 5 of the Environment (Protection) Act, 1986 and for performance of functions under the Act, hereby directs the industry to deposit the amount of **Rs 13,50,800/- (Thirteen Lac Fifty Thousand Eight Hundred Rupees only)** as Environmental Compensation on the basis of 'Polluter Pays Principle' in Regional office of the RSPCB at Balotra by 30.04.2022. The Environmental Compensation may be deposited through a demand draft drawn in favour of the **Member Secretary, Rajasthan State Pollution Control Board, Jaipur.**

Please be informed that in case of failure to deposit the Environmental Compensation the industry will be liable for following actions:-

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

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i. Consent to establish and/ or consent to operate shall be refused/ revoked without any further notice.

ii. Legal action including filing of Execution Application before the Hon'ble NGT may be initiated against the industry and its owners/ occupiers.

iii. Any application for grant/ renewal of consent to establish or consent to operate shall not be entertained by the Board.

iv. After 60 days the industry shall be liable to pay additional amount @ 1.5% of the Environmental Compensation amount per month till deposition of the Environmental Compensation.

It may be further noted that failure to comply with these directions is a criminal offence, punishable with imprisonment for a term which may extend to seven years and with fine under section 15 of the Environment (Protection) Act, 1986.

This bears approval of the competent authority.

Yours sincerely

(Vishnu Datt Purohit)

o/c Environmental Engineer (Env. Comp.)

F-16(Env.Comp-Gen- 17) RPCB/Env. Comp./ Date:

Copy to following for information and necessary action:-

1. Group Incharge, Legal, RSPCB, Jaipur.
2. Group Incharge, MSW, RSPCB, Jaipur.
3. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Balotra.
4. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
5. Guard File.

o/c Environmental Engineer (Env. Comp.)

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. NO. 247 OF 2024

IN THE MATTER OF:

NEWS ITEM TITLED "AHEMDABAD SURAT LANDFILLS AMONG WORST THREE METHANE HOTSPOTS IN INDIA" APPEARING IN THE TIMES OF INDIA DATED 07.02.2024

VAKALATNAMA

KNOW ALL to whom, these presents shall come that I, Sudheer Yadav, Officer In-Charge, Respondent No.10, the above-named do hereby appoint (hereinafter called the Advocate/s) to be my/our Advocates(s) in the above-noted case, authorise him/them: -

SHIV MANGAL SHARMA
Advocate for the Respondent No.10
D-291, 2nd & 3rd Floor,
Defence Colony, New Delhi-110024
Mobile: +91 70427 00133
Email: aagrajasthan1sc@gmail.com

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may tried or heard and also in the appellate Court including High Court subject to fees separately for each court by me/ us. To sign file, verify and present pleadings, appeals cross-objections or petitions for executions, review as revision, withdrawal, compromise or other petitions or affidavits or other documents may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the court of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on my/our behalf. And I/we, undersigned do hereby agree to ratify and confirm all acts, done by the advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/we undertake that I/we or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once the fees, is paid. I/we will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents, the contents of which have been understood by me/us on this 08th day of September 2025.

Accepted subject to the terms of the fees.

Advocate

Sudheer Yadav
Client
सुधीर यादव
क्षेत्रीय अधिकारी
राजस्थान प्रदूषण नियंत्रण मंडल, झुंझुनूं